

# COMMITTEES

1994-95

(A REVIEW)



HARYANA VIDHAN SABHA SECRETARIAT  
CHANDIGARH

1995

### PRE FACE

This Brochure gives brief information about the work done by the following Committees of the Haryana Vidhan Sabha during the year 1994-95

1. Committee on Public Accounts.
2. Committee on Public Undertakings.
3. Committee on Estimates.
4. Committee on the Welfare of Scheduled Castes and Scheduled Tribes.
5. Committee on Government Assurances.
6. Committee on Subordinate Legislation.
7. Committee on Privileges.
8. Business Advisory Committee.
9. House Committee.
10. Library Committee.
11. Committee on Petitions.
12. Rules Committee.

CHANDIGARH

The

SUMIT KUMAR,

Secretary.

(iii)

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9.	Committee on Privileges	72-78
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11.	Library Committee	85-89
12.	Committee on Petitions	90-92

## PUBLIC ACCOUNTS COMMITTEE

The Hon'ble Speaker having been authorised by a motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 1st March, 1994 to nominate nine members of the Committee on Public Accounts for the year 1994-95 nominated the Committee, vide notification No. PAC-14/94/20, dated 28th April, 1994. The names of the members of the Committee were as under :—

*1. Shri Rajinder Singh Bisla, MLA	Chairman
**2. Shri Hari Singh Nalwa, MLA	Chairman
3. Smt. Chandrawati, MLA	Member
4. Shri Brij Anand, MLA	Member
***5. Shri Amar Singh Dhanak, MLA	Member
6. Shri Jai Pal Singh, MLA	Member
7. Shri Mohan Lal Pippal, MLA	Member
8. Shri Attar Singh, MLA	Member
9. Shri Ram Bilas Sharma, MLA	Member
****10. Shri Anand Singh Dangi, MLA	Member
*****11. Shri Amir Chand Makkar, MLA	Member

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\* Resigned from the Membership & Chairmanship of the Committee w.e.f. 27th July, 1994 on his appointment as Chairman, Finance Commission, Haryana.

\*\* Nominated as Chairman of the Committee for the remaining period of the year 1994-95 against the vacancy caused by the resignation of Shri Rajinder Singh Bisla, MLA.

\*\*\* Resigned from the membership of the Committee w.e.f. 20th September, 1994 (F.N.) on his appointment as Cabinet Minister.

\*\*\*\* Nominated as member of the Committee on the Public Accounts for the remaining period of the year 1994-95 against the vacancy caused by the resignation of Shri Rajinder Singh Bisla, M.L.A.

\*\*\*\*\* Nominated as member of the Committee for the remaining period of the year 1994-95 in the vacancy caused by the resignation of Shri Amar Singh Dhanak, M.L.A.

The Committee fixed/held a total number of 91 meetings during the period under review. The names of the members and the number of meetings attended by each one of them are shown in the following table :-

Sr. No.	Name of the Member	Number of the meetings attended
1	2	3
1.	Shri Rajinder Singh Bisla, MLA	15
2.	Shri Hari Singh Nalwa, MLA	73
3.	Smt. Chandrawati, MLA	70
4.	Shri Brij Anand, MLA	48
5.	Shri Amar Singh Dhanak, MLA	36
6.	Shri Jai Pal Singh, MLA	81
7.	Shri Mohan Lal Pippal, MLA	87
8.	Shri Attar Singh, MLA	82
9.	Shri Ram Bilas Sharma, MLA	46
10.	Shri Anand Singh Dangi, MLA	54
11.	Shri Amir Chanad Makkar, M.L.A.	37

#### REPORT/ACCOUNTS EXAMINED

The Committee examined the Report of the Comptroller and Auditor General of India for the year 1989-90 (Civil and Revenue Receipts).

#### Meetings held and Business transacted

The dates of meetings, the number of members present and business transacted at each meeting are given below :-

Sr. No.	Date of meeting	Number of Members present	Business transacted
1	2	3	4
1.	4th May, 1994	9	Secretary, Haryana Vidhan Sabha explained the Scope and functions of the Committee to the Members.
2.	9th May, 1994	7	Oral examination of the representatives of the Civil Aviation Department in respect of paragraphs No. 3.12 of the Report of the Comptroller and Auditor General of India for the year 1989-90 (Civil).

1	2	3	4
3	10th May, 1994	8	Oral examination of the representatives of the Forest Department in respect of paragraph No. 3.11 of the Report of the Comptroller and Auditor General of India for the year 1989-90 (Civil).
4	16th May, 1994	8	Oral examination of the representatives of the Cooperation Department in respect of paragraph No. 6.11 of the Report of the Comptroller and Auditor General of India for the year 1989-90 (Civil).
5	17th May, 1994	7	(i) Oral examination of the representatives of the Education Department in respect of paragraph No. 3.4 of the Report of the Comptroller and Auditor General of India for the year 1989-90 (Civil).  (ii) Consideration of the papers placed before the Committee.
6	23rd May, 1994	8	(i) Consideration of the papers placed before the Committee.  (ii) Oral examination of the representatives of the Animal Husbandry Department in respect of paragraph Nos. 6.2 & 7.1 of the Report of the Comptroller and Auditor General of India for the year 1989-90 (Civil).
7	24th May, 1994	8	Oral examination of the representatives of the Tourism Department in respect of paragraph No. 3.10 of the Report of the Comptroller and Auditor General of India for the year 1989-90 (Civil).
8	30th May, 1994	8	Oral examination of the representatives of the Public Health Department in respect of paragraph Nos. 4.20 & 4.20.6 of the Report of the Comptroller and Auditor General of India for the year 1989-90 (Civil).
9	31st May, 1994	8	(i) Consideration of the papers placed before the Committee.  (ii) Oral examination of the representatives of the Medical & Health Department in respect of the paragraph Nos. 6.2 and 6.10 of the Report of the Comptroller and Auditor General of India for the year 1989-90 (Civil).
10	6th June, 1994	8	(i) Consideration of the papers placed before the Committee.  (ii) Oral examination of the representatives of the Home Department in respect of paragraph No. 3.8 of the Report of the Comptroller and Auditor General of India for the year 1989-90 (Civil).

1	2	3	4
11.	7th June, 1994	6	The Committee scrutinised the replies received from the Supplies and Disposals Department.
12.	13th June, 1994	7	Oral examination of the representatives of the Food & Supplies Department in respect of paragraph Nos. 7.1 & 7.8 of the Report of the Comptroller and Auditor General of India for the year 1989-90 (Civil).
13.	14th June, 1994	7	Oral examination of the representatives of the Transport Department in respect of paragraph Nos. 7.1, 7.5, 7.6 & 7.7 of the Report of the Comptroller and Auditor General of India for the year 1989-90 (Civil).
14.	20th June, 1994	8	Oral examination of the representatives of the Training Department in respect of paragraph Nos. 3.14 of the Report of the Comptroller and Auditor General of India for the year 1989-90 (Civil).
15.	21st June, 1994	8	Oral examination of the representatives of the Fisheries Department in respect of paragraph Nos. 6.2, 3.6.1 & 3.6.5 of the Report of the Comptroller and Auditor General of India for the year 1989-90 (Civil).
16.	27th June, 1994	8	<p>(i) Oral examination of the representatives of the Industrial Training Department in respect of paragraph Nos. 3.5, 3.5.1, 3.5.2, 3.5.5 &amp; 3.5.6 of the Report of the Comptroller and Auditor General of India for the year 1989-90 (Civil).</p> <p>(ii) Resumption of oral examination of the representatives of the Civil Aviation Department in respect of paragraph No. 3.12 of the Report of the Comptroller and Auditor General of India for the year 1989-90 (Civil).</p>
17.	28th June, 1994	9	<p>(i) Consideration of the papers placed before the Committee.</p> <p>(ii) On the request of department a representatives, the oral examination of Agriculture Department was postponed by the Committee.</p>
18.	4th July, 1994	7	<p>(i) Consideration of the papers placed before the Committee.</p> <p>(ii) Oral examination of the representatives of the Public Health Department in respect of paragraph No. 5.7 of the Report of the Comptroller and Auditor General of India for the year 1989-90 (Civil).</p>

1	2	3	4
19.	5th July, 1994	3	Postponment of the oral examination of the representatives of the Cooperation Department.
20.	11th July, 1994	3	The Committee passed the condolence Resolution on the sad demise of Shri Surendra Nath, Governor of Punjab and Himachal Pradesh.
21.	12th July, 1994	5	(i) Consideration of the papers placed before the Committee. (ii) Oral examination of the representatives of the Printing and Stationery Department in respect of paragraph Nos. 7.1 & 7.2 of the Report of the Comptroller and Auditor General of India for the year 1989-90 (Civil.)
22.	18th July, 1994	6	(i) Consideration of the papers placed before the Committee. (ii) Framing and approval of questionnaire on the Report of the Comptroller and Auditor General of India for the year 1990-91 (Civil & Revenue Receipts). (iii) Oral examination of the representatives of the Town & Country Planning Department (Haryana Urban Development Authority) in respect of paragraphs Nos. 3.13, 6.2, 6.5, 6.6, 6.7 & 6.8 of the report of the Comptroller and Auditor General of India for the year 1989-90 (Civil).
23.	19th July, 1994	8	Oral examination of the representatives of the Supplies & Disposals Department in respect of paragraphs Nos. 7.10 & 7.11 of the Report of the Comptroller and Auditor General of India for the year 1989-90 (Civil).
24.	25th July, 1994	5	Oral examination of the representatives of the Home Department in respect of paragraphs No. 3.8 & 3.9 of the Report of the Comptroller and Auditor General of India for the year 1989-90 (Civil).
25.	26th July, 1994	5	Oral examination of the representatives of the Revenue Department in respect of paragraphs No. 1.8 & 3.1 of the Report of the Comptroller and Auditor General of India for the year 1989-90 (Revenue Receipts).
26.	1st August, 1994	5	(i) Consideration of the papers placed before the Committee. (ii) Resumption of oral examination of the representatives of the Cooperation Department in respect of paragraph No. 6.11 of the Report of the Comptroller and Auditor General of India for the year 1989-90 (Civil).



1	2	3	4																		
27.	2nd August, 1994	5	(I) Consideration of the papers placed before the Committee. (II) Resumption of oral examination of the representatives of the Food & Supplies Department in respect of paragraphs No. 7.8 & 7.9 of the Report of the Comptroller and Auditor General of India for the year 1989-90 (Civil).																		
28.	8th August, 1994	4	(I) Consideration of the papers placed before the Committee. (II) The Committee decided to hold its meetings on 24th, 25th & 26th August, 1994, at New Delhi for scrutinising the replies received from various departments in regard to the implementation of the recommendations/ observations made by the Committee in its various reports. (iii) Oral examination of the representatives of the Agriculture Department in respect of paragraphs No. 3.1, 3.1.9, 3.1.10, 3.1.11, 3.1.13 & 3.1.15 of the Report of the Comptroller and Auditor General of India for the year 1989-90 (Civil).																		
29.	9th August, 1994	4	The Committee scrutinised the replies received from Transport Department in respect of the following paragraphs of various reports:—																		
			<table border="1"> <thead> <tr> <th>Paragraphs</th> <th>Reports</th> </tr> </thead> <tbody> <tr> <td>45</td> <td>19th</td> </tr> <tr> <td>3</td> <td>22nd</td> </tr> <tr> <td>18</td> <td>25th</td> </tr> <tr> <td>33 &amp; 38</td> <td>26th</td> </tr> <tr> <td>6, 48 &amp; 49</td> <td>28th</td> </tr> <tr> <td>58</td> <td>29th</td> </tr> <tr> <td>19, 20, 21, 76 &amp; 77</td> <td>34th</td> </tr> <tr> <td>9</td> <td>36th</td> </tr> </tbody> </table>	Paragraphs	Reports	45	19th	3	22nd	18	25th	33 & 38	26th	6, 48 & 49	28th	58	29th	19, 20, 21, 76 & 77	34th	9	36th
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45	19th																				
3	22nd																				
18	25th																				
33 & 38	26th																				
6, 48 & 49	28th																				
58	29th																				
19, 20, 21, 76 & 77	34th																				
9	36th																				
30.	16th August, 1994	8	Resumption of oral examination of the representatives of the Printing and Stationery Department in respect of paragraphs No. 7.3 & 7.4 of the Report of the Comptroller and Auditor General of India for the year 1989-90 (Civil).																		
31.	17th August, 1994	8	Resumption of oral examination of the representatives of the Industrial Training Department in respect of paragraph Nos 3.5.8, 3.5.9.1, 3.5.9.5, 3.5.12, 3.5.13.1 & 3.5.15 of the Report of the Comptroller and Auditor General of India for the year 1989-90 (Civil).																		
32.	22nd August, 1994	8	Oral examination of the representatives of the Cooperation Department in respect of paragraphs No. 1.8, 5.1 & 5.6 of the Report of the Comptroller and Auditor General of India for the year 1989-90 (Revenue Receipts).																		

1 2 3 4

33. 23rd August, 1994 9 Resumption of oral examination of the representatives of the Fisheries Department in respect of paragraph Nos. 3.6.6 of the Report of the Comptroller and Auditor General of India for the year 1989-90 (Civil).

34. 24th August, 1994 8 The Committee scrutinised the replies received from the Excise & Taxation Department in respect of the following paragraphs of the various Reports :-

Paragraphs	Reports
47, 55, 57, 58 & 59	23rd
54, 58, 61, 65, 66,	25th
67, 68, 69, 70 & 71	
49, 52, 55, 57, 61 & 63	26th
39, 41, 42, 44 & 45	28th
41, 46, 47, 50A,	29th
50G, 51, 52, 53, 55 & 57.	

35. 25th August, 1994 8 The Committee scrutinised the replies received from the Excise & Taxation Department in respect of the following paragraphs of the various Reports :-

Paragraphs	Reports
61 to 76	32nd
62 to 70	34th
52 to 68	36th

36. 26th August, 1994 8 The Committee scrutinised the replies received from the Revenue Education Departments in respect of the following paragraphs of the various Reports :- Revenue Deptt.

Paragraphs	Reports
44, 46 & 47	18th
25 & 27	21st
40	22nd
40	23rd
10, 40, 41 & 42	26th
51 & 52	28th
25	32nd
18	36th
21	38th
<u>Education Deptt.</u>	
30	25th
12	26th
6 & 7	29th
27 & 28	34th
24	38th



1	2	3	4												
			paragraphs of the various Reports :-												
			<table border="1"> <thead> <tr> <th data-bbox="578 302 695 329">Paragraphs</th> <th data-bbox="903 302 985 329">Reports</th> </tr> </thead> <tbody> <tr> <td data-bbox="597 347 627 371">71</td> <td data-bbox="914 347 961 371">29th</td> </tr> <tr> <td data-bbox="597 371 715 394">47, 48 &amp; 49</td> <td data-bbox="914 371 961 394">32nd</td> </tr> <tr> <td data-bbox="597 394 686 418">55 to 58</td> <td data-bbox="914 394 961 418">34th</td> </tr> <tr> <td data-bbox="597 418 675 442">49 &amp; 50</td> <td data-bbox="914 418 961 442">36th</td> </tr> <tr> <td data-bbox="597 442 686 465">48 to 54</td> <td data-bbox="914 442 961 465">38th</td> </tr> </tbody> </table>	Paragraphs	Reports	71	29th	47, 48 & 49	32nd	55 to 58	34th	49 & 50	36th	48 to 54	38th
Paragraphs	Reports														
71	29th														
47, 48 & 49	32nd														
55 to 58	34th														
49 & 50	36th														
48 to 54	38th														
41. 21st September, 1994	6	<p>(i) The Committee re-scheduled its study tour to the States of Kerala, Karnataka &amp; Union Territory of Lakshadweep w.e.f 10th October, 1994.</p> <p>(ii) Oral examination of the representatives of Town &amp; Country Planning Department in regard to the implementation of recommendations/observations on the paragraphs of the Report of the Public Accounts Committee as detailed below :-</p> <table border="1"> <thead> <tr> <th data-bbox="578 733 695 760">Paragraphs</th> <th data-bbox="903 733 985 760">Reports</th> </tr> </thead> <tbody> <tr> <td data-bbox="597 778 663 802">9 &amp; 11</td> <td data-bbox="914 778 961 802">25th</td> </tr> <tr> <td data-bbox="597 802 715 826">15 &amp; 19 (a)</td> <td data-bbox="914 802 961 826">28th</td> </tr> </tbody> </table>	Paragraphs	Reports	9 & 11	25th	15 & 19 (a)	28th							
Paragraphs	Reports														
9 & 11	25th														
15 & 19 (a)	28th														
42. 25th September, 1994	6	<p>(i) The Committee informally discussed various points relating to para 3.3 (Idle Dental Equipment) of the Report of the Comptroller and Auditor General of India for the year 1989-90 with the representatives of Medical &amp; Health Department.</p> <p>(ii) Oral examination of the representatives of the Irrigation Department in respect of paragraph No. 4.1 of the Report of the Comptroller and Auditor General of India for the year 1989-90 (Civil).</p>													
43. 27th September, 1994	6	<p>Resumption of oral examination of the representatives of the Tourism Department in respect of paragraph No. 3.10 of the Report of the Comptroller and Auditor General of India for the year 1989-90 (Civil).</p>													
44. 28th September, 1994	5	<p>Oral examination of the representatives of the Medical &amp; Health Department and Medical College, Rohtak in respect of paragraph No. 3.3 of the Report of the Comptroller and Auditor General of India for the year 1989-90 (Civil).</p>													
45. 3rd October, 1994	6	<p>(i) The Committee postpone its study tour to the States of Kerala, Karnataka &amp; Union Territory of Lakshadweep till January, 1995.</p> <p>(ii) Oral examination of the representatives of the Mines &amp; Geology Department in respect of paragraphs No. 1.8 &amp; 5.1 &amp; 5.1.2 of the Report of the Comptroller and Auditor General of India for the Year 1989-90 (Revenue Receipts).</p>													

1	2	3	4
46. 4th October, 1994	7	(i)	Framing & approval of questionnaire on the Report of the Comptroller and Auditor General of India for the year 1991-92 (Civil & Revenue Receipts).
		(ii)	Resumption of oral examination of the representatives of the Public Health Department in respect of paragraph No. 4.20.7 of the Report of the Comptroller and Auditor General of India for the year 1989-90 (Civil).
47. 10th October, 1994	7	(i)	Consideration of the papers placed before the Committee.
		(ii)	On the request of departmental representatives the oral examination of Supplies & Disposals Department was postponed by the Committee.
48. 11th October, 1994	8		Oral examination of the representatives of the Public Works Department (B&R) in respect of paragraphs No. 4.13, 4.14 & 4.15 of the Report of the Comptroller and Auditor General of India for the year 1989-90 (Civil).
49. 17th October, 1994	5		Resumption of oral examination of the representatives of the Agriculture Department in respect of paragraph Nos. 3.2, 5.5 (a), (b) & 7.1 of the Report of the Comptroller and Auditor General of India for the year 1989-90 (Civil).
50. 18th October, 1994	5	(i)	Consideration of the papers placed before the Committee.
		(ii)	Resumption of oral examination of the representatives of the Industrial Training & Vocational Education Department in respect of paragraph No. 3.5.15 of the Report of the Comptroller and Auditor General of India for the year 1989-90 (Civil).
51. 24th October, 1994	8		Resumption of oral examination of the representatives of the Revenue Department in respect of paragraphs No. 1.8, 3.1 & 3.2.6 (i) of the Report of the Comptroller and Auditor General of India for the year 1989-90 (Revenue Receipts).
52. 25th October, 1994	8		Resumption of oral examination of the representatives of the Revenue Department in respect of paragraphs No. 3.2.7 (i), 3.2.7. (ii), (iii), (iv), 3.2.8 (i), (ii), (iii), 3.2.9 (i), (ii), 3.2.10, 3.2.11, 3.2.12 & 3.2.13 of the Report of the Comptroller and Auditor General of India for the year 1989-90 (Revenue Receipts).

- | 1   | 2                   | 3 | 4  |
|-----|---------------------|---|--|
| 53. | 31st October, 1994  | 7 | <p>(i) Consideration of the papers placed before the Committee.</p> <p>(ii) On the request of the departmental representatives the oral examination of the Irrigation Department was postponed by the Committee.</p>   |
| 54. | 7th November, 1994  | 8 | <p>(i) Consideration of the papers placed before the Committee.</p> <p>(ii) Oral examination of the representatives of the Agriculture Department in respect of paragraph No. 3.5 of the Report of the Comptroller and Auditor General of India for the year 1990-91 (Civil).</p>  |
| 55. | 8th November, 1994  | 9 | <p>(i) Consideration of the papers placed before the Committee.</p> <p>(ii) Resumption of oral examination of the representatives of the Mines &amp; Geology Department in respect of paragraphs No. 5.2, 5.3, 5.4 &amp; 5.5 of the Report of the Comptroller and Auditor General of India for the year 1989-90 (Revenue Receipts).</p>  |
| 56. | 14th November, 1994 | 6 | Oral examination of the representatives of the Finance Department alongwith concerned departments in respect of paragraph No. 2.4 of the Report of the Comptroller and Auditor General of India for the year 1989-90 (Civil).  |
| 57. | 15th November, 1994 | 7 | <p>(i) Consideration of the papers placed before the Committee.</p> <p>(ii) The Committee postponed the on-the-spot study of the Haryana Agriculture University, Hisar in respect of paragraph No. 3.5 of the Report of the Comptroller and Auditor General of India for the year 1990-91 (Civil) fixed for the 17th &amp; 18th November, 1994.</p> <p>(iii) The Committee decided to hold its meetings on 23rd &amp; 24th November, 1994 at New Delhi for scrutinising the replies received from the various departments in regard to the implementation of the outstanding paragraphs of various Reports of Public Accounts Committee.</p> <p>(iv) Resumption of oral examination of the representatives of the Finance Department alongwith concerned departments in respect of paragraph No. 2.4 &amp; 2.8 of the Report of the Comptroller and Auditor General of India for the year 1989-90 (Civil).</p> |

1	2	3	4										
58.	21st November, 1994	7	<p>(i) Consideration of the papers placed before the Committee.</p> <p>(ii) The Committee scrutinised the replies received from the Govt. in respect of the following paragraphs of the various Reports :—</p> <table border="1"> <thead> <tr> <th>Paragraphs</th> <th>Reports</th> </tr> </thead> <tbody> <tr> <td>3</td> <td>26th</td> </tr> <tr> <td>22 &amp; 23</td> <td>28th</td> </tr> <tr> <td>4, 5 &amp; 6</td> <td>36th</td> </tr> </tbody> </table>	Paragraphs	Reports	3	26th	22 & 23	28th	4, 5 & 6	36th		
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3	26th												
22 & 23	28th												
4, 5 & 6	36th												
59.	22nd November, 1994	7	<p>(i) Confirmation of proceedings.</p> <p>(ii) The Committee scrutinised the replies received from the Govt. in respect of the following paragraphs of the various Reports :—</p> <table border="1"> <thead> <tr> <th>Paragraphs</th> <th>Reports</th> </tr> </thead> <tbody> <tr> <td>32</td> <td>28th</td> </tr> <tr> <td>32</td> <td>29th</td> </tr> <tr> <td>7 &amp; 8</td> <td>34th</td> </tr> </tbody> </table>	Paragraphs	Reports	32	28th	32	29th	7 & 8	34th		
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61.	24th November, 1994	5	<p>The Committee scrutinised the replies received from the Government in respect of the following paragraphs of the various Reports :—</p> <table border="1"> <thead> <tr> <th>Paragraphs</th> <th>Reports</th> </tr> </thead> <tbody> <tr> <td>9, 10 &amp; 11</td> <td>34th</td> </tr> <tr> <td>2</td> <td>6th</td> </tr> <tr> <td>10 &amp; 13</td> <td>22nd</td> </tr> <tr> <td>4, 6, 7 &amp; 8</td> <td>32nd</td> </tr> </tbody> </table>	Paragraphs	Reports	9, 10 & 11	34th	2	6th	10 & 13	22nd	4, 6, 7 & 8	32nd
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9, 10 & 11	34th												
2	6th												
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4, 6, 7 & 8	32nd												

1	2	3	4														
62	28th November, 1994	6	<p>The Committee scrutinised the replies received from the Govt. in respect of the following paragraphs of the various Reports :—</p> <table border="1"> <thead> <tr> <th>Paragraphs</th> <th>Reports</th> </tr> </thead> <tbody> <tr> <td>31</td> <td>18th</td> </tr> <tr> <td>12 (sub/para 4.3(II))</td> <td>21st</td> </tr> <tr> <td>41, 42 &amp; 43</td> <td>32nd</td> </tr> <tr> <td>82</td> <td>34th</td> </tr> <tr> <td>20</td> <td>36th</td> </tr> </tbody> </table>	Paragraphs	Reports	31	18th	12 (sub/para 4.3(II))	21st	41, 42 & 43	32nd	82	34th	20	36th		
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31	18th																
12 (sub/para 4.3(II))	21st																
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63	29th November, 1994	7	<p>The Committee scrutinised the replies received from the Govt. in respect of the following paragraphs of the various Reports :—</p> <table border="1"> <thead> <tr> <th>Paragraphs</th> <th>Reports</th> </tr> </thead> <tbody> <tr> <td>21 to 24</td> <td>36th</td> </tr> <tr> <td>39 to 43</td> <td>38 th</td> </tr> </tbody> </table>	Paragraphs	Reports	21 to 24	36th	39 to 43	38 th								
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39 to 43	38 th																
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14	26th																
45	34th																
17	36 th																
4	26 th																
21	32 th																
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65	6th December, 1994	7	<p>(i) Consideration of the papers placed before the Committee.</p> <p>(ii) The Committee scrutinised the replies received from the Government in respect of the following paragraphs of various reports :—</p> <table border="1"> <thead> <tr> <th>Paragraphs</th> <th>Reports</th> </tr> </thead> <tbody> <tr> <td>6 to 11</td> <td>38 th</td> </tr> </tbody> </table>	Paragraphs	Reports	6 to 11	38 th										
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1	2	3	4										
65.	12th December, 1994	7	The Committee scrutinised the replies received from the Govt. in respect of the following paragraphs of the various Reports :—										
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Paragraphs	Reports												
44	14 th												
25 & 26	19 th												
5	25 th												
51	32 nd												
68.	19th December, 1994	6	Postponement of the oral examination of the representatives of the Revenue Department in respect of paragraph Nos. 3.2.14, 3.2.15 and 3.3 of the Report of the Comptroller and Auditor General of India for the year 1989-90 (Revenue Receipts).										
69.	20th December, 1994	6	The Committee discussed the agenda fixed for the meeting in respect of Fisheries Department.										
70.	26th December, 1994	Nil	Meeting adjourned for want of quorum.										
71.	27th December, 1994	2	Meeting adjourned for want of quorum										
72.	2nd January, 1995	7	(i) The Committee passed a condolence resolution on the sad demise of Giani Zail Singh, former President of India. (ii) Consideration of the papers placed before the Committee. (iii) Resumption of oral examination of the representatives of the Finance Department alongwith concerned Departments in respect of paragraphs No. 2.4 & 2.8 of the Report of the Comptroller & Auditor General of India for the year 1989-90 (Civil).										
73.	3rd January, 1995	7	Oral examination of the representatives of the Excise and Taxation Department in respect of paragraph Nos. 1.3 & 1.4 (sales tax) of the Report of the Comptroller and Auditor General of India for the year 1989-90 (Revenue receipts).										

1	2	3	4
74.	9th January, 1995	8	(i) Consideration of the papers placed before the Committee. (ii) Resumption of oral examination of the representatives of the Irrigation Department in respect of paragraph Nos. 4.1.9, 4.1.10, 4.1.11 & 4.1.12 of the Report of the Comptroller and Auditor General of India for the year 1989-90 (Civil).
75.	10th January, 1995	8	(i) Consideration of the papers placed before the Committee. (ii) The Committee scrutinised the replies received from the Excise and Taxation Department in respect of various paragraphs of the Report of the Comptroller and Auditor General of India for the year 1989-90 (Revenue Receipts). (iii) The Committee decided to hold its meetings on 19th & 20th January, 1995 at New Delhi.
76.	16th January, 1995	7	Resumption of oral examination of the Excise & Taxation Department in respect of paragraph No. 1.4 (State Excise), 1.5, 1.5, 2 & 3, 1.8, 2.1, 2.2.6, 2.2.7, 2.2.7 (ii) (iii), (iv) (v) (vi), 2.2.8 (ii) (iii) (iv), 2.2.9, 2.2.10, (ii) (iii) (iv) (v), 2.3.6 (i) to (vii), 2.3.6(ii), 2.4, 2.4 (ii) (iv) of the Report of the Comptroller and Auditor General of India for the year 1989-90 (Revenue Receipts).
77.	17th January, 1995	7	(i) Consideration of the papers placed before the Committee. (ii) Resumption of oral examination of the Irrigation Department in respect of paragraphs No. 4.2.4, 4.2.5 & 4.2.6 of the Report of the Comptroller and Auditor General of India for the year 1989-90 (Civil).
78.	19th January, 1995	7	The Committee scrutinised the replies received from the Govt. in respect of the following paragraphs of the various Reports:—

Paragraphs	Reports
18	22nd
20	32nd
31	23rd
41	34th
19	29th
24	18th
33	34th
14	21st
40	36th
9	28th
29	23rd

1	2	3	4																												
79.	20th January, 1995	7	The Committee scrutinised the replies received from the Government in respect of paragraph Nos. of the various Reports:—																												
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18(i) (ii)	22nd																														
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74	34th																														
80.	23rd January, 1995	9	Resumption of oral examination of the representatives of the Excise and Taxation Department in respect of paragraph Nos. 2.4(iv), 2.5, 2.5(b), 2.6, 2.6(b), 2.7, 2.7(b) 2.8, 2.9, 2.10, 2.11, 2.12, 2.13, 2.14, 2.14(a), (ii) (iii), 2.14(b) & (c), 2.15, 2.16, 2.17, 4.1, 4.2.7(a), 4.2.8, 4.2.9, to 4.2.17, 4.3, 4.3(ii), 4.4, 4.5, 4.6, & 4.7 of the Report of the Comptroller and Auditor General of India for the year 1989-90 (Revenue Receipts).																												
81.	24th January, 1995	8	Resumption of oral examination of representatives of the P.W.(B&R) Department in respect of paragraph No. 4.16; 4.17, 4.18, 4.19 & 5.4 of the Report of the Comptroller and Auditor General of India for the year 1989-90 (Civil).																												
82.	30th January, 1995	5	(i) Consideration of the papers placed before the Committee. (ii) Resumption of the oral examination of the representatives of the Revenue Department in respect of paragraph Nos. 3.2.14, 3.2.15, 3.3, 4.1, 4.12, 4.12(ii) & 4.13 of the Report of the Comptroller and Auditor General of India for the year 1989-90. (Revenue Receipts).																												
83.	31st January, 1995	6	(i) Resumption of oral examination of the representatives of the Public Health Department in respect of paragraph Nos. 4.20.8, 4.20.8(ii), (iii), (iv) (v) & (b), 4.20.9, 4.20.10, 4.21, 5.1, 5.1.2, 5.1.2(b), (c), (d) & (e), 5.1.3(i) & (ii) 5.2 & 6.2 of the Report of the Comptroller and Auditor General of India for the year 1989-90 (Civil).																												



1	2	3	4
			(iii) Resumption of oral examination of the representatives of the Irrigation Department in respect of paragraph Nos. 4.2.6(c), 4.2.7, 4.3, 4.4, 4.5, 4.8, 4.9, 4.10, 4.11, 4.12 & 5.3 of the Report of the Comptroller and Auditor General of India for the year 1989-90 (Civil).
84.	6th February, 1995	3.6	(i) Consideration of the papers placed before the Committee.  (ii) Resumption of oral examination of the representatives of the Fisheries Department in respect of paragraph Nos. 3.6.10, 3.6.11, 3.6.12, 3.6.13(ii), 3.6.15, 3.7, 3.7.6, 3.7.9, 3.7.12, 3.7.12.2 & 3.7.13 of the Report of the Comptroller and Auditor General of India for the year 1989-90 (Civil).
85.	7th February, 1995	3.6	(i) The Committee discussed the agenda in respect of para No. 3.5 relating to Agriculture Department and para No. 4.1 relating to Irrigation Department of the Report of the Comptroller and Auditor General of India for the year 1990-91 & 1989-90 (Civil).  (ii) The Committee undertook an on-the-spot study tour to Irrigation Department and inspected the stores of Mechanical Division, Ambala.
86.	8th February, 1995	7	(i) The Committee undertook an on-the-spot study tour to Irrigation Department and inspected the stores of Mechanical Division, Karnal.  (ii) The Committee undertook an on-the-spot study tour to Agriculture University, Hisar and inspected Milk Chilling Plant in respect of paragraph No. 3.5 of the Report of the Comptroller and Auditor General of India for the year 1990-91 (Civil).
87.	9th February, 1995	7	The Committee undertook an on-the-spot study tour to Irrigation Department and inspected the stores of Mechanical Division, Charkhi Dadri.
88.	10th February, 1995	7	The Committee undertook an on-the-spot study tour to Irrigation Department and inspected stores of Mechanical Division, Nuh (Faridabad).
89.	13th February, 1995	7	The Committee drafted its 39th Report on the Public Accounts Committee on the Report of the Comptroller and Auditor General of India for the year 1989-90 (Civil).

1	2	3	4
90.	14th February, 1995	7	The Committee finalised its 39th Report on the Appropriation Accounts/Finance Accounts of Haryana Govt. for the year 1989-90.
91.	20th February, 1995	6	(i) Consideration of the papers placed before the Committee. (ii) The Committee drafted a part of 40th Report of the Public Accounts Committee on the Report of the Comptroller and Auditor General of India for the year 1989-90 (Civil and Revenue Receipts).
92.	21st February, 1995	6	The Committee drafted a part of 40th Report of the Public Accounts Committee of the Report of the Comptroller and Auditor General of India for the year 1989-90 (Civil and Revenue Receipts)
93.	28th February, 1995	8	(i) Confirmation of proceedings. (ii) The Committee finalised its 40th Report on the Report of the Comptroller and Auditor General of India for the year ended 31 March, 1990.

#### Meetings held at places other than Chandigarh.

The Committee held meetings at places outside Chandigarh as per detailed below :—

1. New Delhi (Sr. No. 34, 35 & 36) 24th, 25th & 26th August, 1994.
2. Rohtak (Sr. No. 44) 28th September, 1994
3. New Delhi (Sr. No. 60 & 61) 23rd & 24th November, 1994.
4. New Delhi (Sr. No. 78 & 79) 19th & 20th January, 1995.
5. Ambala, Karnal, Hisar, Charkhi Dadri and Nuh (Faridabad) (Sr. No. 85 (ii), 86, 87, & 88). 7th, 8th, 9th & 10th February, 1995.

#### Reports Presented

Under rule 223 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, the 39th Report of Public Accounts Committee on the Appropriation Accounts/Finance Accounts of the Haryana Government for the year 1989-90 and 40th Report of Public Accounts Committee on the Report of the Comptroller and Auditor General of India for the year ended 31 March, 1990 (Civil and Revenue Receipts) were presented to the House on 23rd & 24th March, 1995 respectively.

#### Proceedings

A record of proceedings of the meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

## COMMITTEE ON PUBLIC UNDERTAKINGS

The Committee for the year 1994-95 was nominated by the Hon'ble Speaker in pursuance of the motion moved and passed by the Haryana Vidhan Sabha in its sitting held on the 1st March, 1994 authorising him to nominate the members of the Committee on Public Undertakings for the year 1994-95 and was notified vide Haryana Vidhan Sabha Secretariat Notification No. 1-CPU/1994-95/21, dated the 20th April, 1994.

2. The Committee fixed/held total number of 66 meetings during the period under review. The names of Members and number of meetings attended by each of them are shown in the following table :—

Sr. No.	Name of member	Number of meetings Attended
1.	Shri Verendar Singh	31
2.	Shri Jai Parkash	19
3.	Shri Chander Mohan	—
4.	Dr. Om Parkash	21
5.	Shri Mani Ram Keharwal	14
6.	Shri Satbir Singh Kadian	43
7.	Shri Balwant Singh	64
8.	Shri Ram Bhajan Aggarwal	24
9.	Shri Kitab Singh Malik	42
10.	Shri Sher Singh	5
11.	Shri Azmat Khan	14

3. Meeting held and business transacted. The details showing dates of meetings held, the number of members present and business transacted at each meeting are given in the following table :—

Sr. No.	Date of meetings	Number of members present	Business transacted
1.	2.	3	4
1.	4th May, 1994	5	<p>(i) Address to the Committee by the Secretary, Haryana Vidhan Sabha, Accountant General, Haryana, Financial Commissioner &amp; Secretary to Govt. Haryana, Finance Department and Chairman of the Committee about the scope and functions of the Committee.</p> <p>(ii) Chalking out of the programme of work.</p> <p>(iii) Selection of Corporations/Boards for examination of their General working during the year-1994-95.</p> <p>(iv) Fixation of days for the meeting.</p>
2.	10th May, 1994	6	<p>(i) Consideration of the paper placed before the Committee.</p> <p>(ii) Framing approval of the questionnaire for examining the Board/Corporation.</p> <p>(iii) Scrutiny of the replies received in regard to the implementation of the recommendations/observations contained in the outstanding paragraphs of 6th &amp; 8th Reports of the P.A.C.</p>
3.	11th May, 1994	6	<p>(i) Consideration of paper placed before the Committee.</p> <p>(ii) Scrutiny of the replies received in regard to the implementation of recommendations/observations contained in the outstanding paragraphs of 7th, 9th and 11th Reports of P.A.C. relating to various Undertakings.</p> <p>(iii) Discussion with the representative of the Finance Department regarding implementation of outstanding recommendations/observations of the committee on Public Accounts.</p> <p>(iv) Oral examination of the representatives of Industries Department/Haryana Breweries in respect of paragraphs 4.1.1. and 4.1.2 of the Report of the Comptroller and Auditor General of India for the year 1989-90. (Commercial) relating to the Haryana Breweries Limited.</p>
4.	17th May, 1994	7	<p>(i) Consideration of paper placed before the Committee.</p> <p>(ii) Oral examination of the representatives of Industries Department/Haryana State Industrial Development Corporation</p>

1	2	3	4
			Limited in respect of paragraphs No. 4.2.1 & 4.2.2 of the Report of Comptroller and Auditor General of India for the year 1989-90 (Commercial) relating to Haryana State Industrial Development Corporation.
			(iii) Scrutiny of the replies received in regard to the implementation of the recommendations/observations contained in the outstanding paragraphs of various Reports.
5.	18th May, 1994	6	Oral examination of the representatives of the Irrigation and Power Department/Haryana State Minor Irrigation and Tubewells Corporation in respect of paragraph No. 4.3.1 & 4.3.2 of the report of the Comptroller and Auditor General of India for the year 1989-90 (Commercial) relating to the Haryana State Minor Irrigation and Tubewells Corporation Limited.
6.	24th May, 1994	3	(i) Consideration of paper placed before the Committee.
			(ii) Oral examination of the representative of Tourism Department in respect of Paragraph No. 4.5.1 of the Report of the Comptroller and Auditor General of India for the year 1989-90 (Commercial) relating to the Haryana Tourism Corporation.
			(iii) Oral examination of Agriculture Department in respect of paragraph No. 4.7.1 of the Report of the Comptroller and Auditor General of India for the year 1989-90 (Commercial) relating to the Haryana Warehousing Corporation.
			(iv) Scrutiny of the replies received in regard to the implementation of the recommendations/observations contained in the outstanding paragraphs of 6th, 7th, 8th, 9th and 10th Reports of the Committee on Public Undertakings.
7.	25th May, 1994	5	(i) Consideration of paper placed before the Committee.
			(ii) Oral examination of the Representatives of Irrigation and Power Department in respect of paragraphs No. 4.1.1.1 & 4.1.2 of the Report of the Comptroller and Auditor General of India for the year 1990-91 (Commercial) relating to the Haryana State Minor Irrigation and Tubewells Corporation Limited.



1	2	3	4
8.	30th May, 1994	3	Oral examination of the representatives of Agriculture Department in respect of paragraphs No. 4.7.1. & 4.7.1. of the Reports of the Comptroller and Auditor General of India for the year 1989-90 and 1990-91 (Commercial) respectively relating to the Haryana Warehousing Corporation.
9.	31st May, 1994	4	<p>(i) Oral examination of the representatives of the Tourism Department in respect of paragraph No. 4.4.1. of the report of the Comptroller and Auditor General of India for the year 1990-91 (Commercial) relating to the Hayana Tourism Corporation Limited.</p> <p>(ii) Oral examination of the representatives of Transport Department in respect of paragraph No. 4.3.1 of the Report of the Comptroller and Auditor General of India for the year 1990-91 (Commercial) relating to Haryana Roadways Engineering Corporation Limited.</p>
10.	7th June, 1994	5	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) Oral examination of the representatives of Agriculture Department in respect of non-supply of replies to paragraph 4.4. of the Report of the Comptroller and Auditor General of India for the year 1989-90 (Commercial) relating to the Haryana Land Reclamation and Development Corporation Limited.</p> <p>(iii) Oral examination of the representatives of Agriculture Department in respect of non-supply of replies to paragraph No. 2-A (Review) of the Report of the Comptroller and Auditor General of India for the year 1989-90 (Commercial) relating to the Haryana Agro Industries Corporation Limited.</p> <p>(iv) Oral examination of the representatives of Electronics Department in respect of non-supply of replies to paragraph No. 2-B (Review) of the Report of the Comptroller and Auditor General of India for the year 1989-90 (Commercial) relating to the Haryana State Electronics Development Corporation.</p>
11.	8th June, 1994	6	(i) Oral examination of the representatives of power Department in respect of non-supply of replies to paragraphs No. 4.6.1. to 4.6.14.3 & 3 (Review) and 3 (Review) of the Reports of the Comptroller and Auditor General of India for the year 1989-90 & 1990-91 (Commercial) respectively relating to the Haryana State Electricity Board.

1	2	3	4
		(ii)	Oral examination of the representatives of Power Department in respect of paragraphs No. 4.6.1.1 & 4.6.1.3 of the Report of the Comptroller and Auditor General of India for the year 1990-91 (Commercial) relating to the Haryana State Electricity Board.
		(iii)	Decision to postpone study tour to Tourist Complexes of Haryana Tourism Corporation, which was scheduled to commence from 13th June, 1994.
12.	14th June, 1994	2	No business could be transacted, meeting adjourned for want of quorum.
13.	15th June, 1994	4	(i) Consideration of papers placed before the Committee.  (ii) Oral examination of the representatives of Tourism Department in respect of paragraph No. 2-B (Review) of the Report of the Comptroller and Auditor General of India for the year 1990-91 (Commercial) relating to the Haryana Tourism Corporation.  (iii) Oral examination of the representatives of Power Department in respect of paragraphs No. 4.6.4 & 4.6.5. of the Report of the Comptroller and Auditor General of India for the year 1990-91 relating to the Haryana State Electricity Board.
14.	21st June, 1994	6	(i) Consideration of papers placed before the Committee.  (ii) Oral examination of the representatives of Industries Department in respect of paragraphs No. 4.2.1, 4.2.2, and 4.3.1 of the Report of the Comptroller and Auditor General of India for the year 1990-91 (Commercial) relating to the Haryana State Industrial Development Corporation Limited.
15.	22nd June, 1994	4	(i) Consideration of paper placed before the Committee.  (ii) Oral examination of the representatives of Industries Department in respect of paragraphs No. 4.2.1. & 4.2.2. of the Report of the Comptroller and Auditor General of India for the year 1990-91 (Commercial) relating to the Haryana State Small Industries & Export Corporation Limited.
16.	28th June, 1994	5	(i) Consideration of papers placed before the Committee.

1	2	3	4
17. 29th June, 1994	5.	(ii) Oral examination of the representatives of Agriculture Department in respect of paragraph No. 2-A (Review) of the Report of the Comptroller and Auditor General of India for the year 1990-91 (Commercial) relating to the Haryana Agro Industries Corporation.	
18. 5th July, 1994	5.	(i) Oral examination of the Member Secretary, Haryana Bureau of Public Enterprises regarding implementation of Public Undertakings Committee Report.	
19. 6th July, 1994	3	(ii) Oral examination of the representatives of Industries Department in respect of paragraph No. 2-A (Review) of the Report of the Comptroller and Auditor General of India for the year 1990-91 (Commercial) relating to the Haryana State Handloom and Handicrafts Corporation.	
20. 11th July, 1994	1.	Oral examination of the representatives of Power Department in respect of paragraphs No. 4.6.1, 4.6.5 & 4.6.9 of the Report of the Comptroller and Auditor General of India for the 1989-90 (Commercial) relating to the Haryana State Electricity Board.	
21. 12th July, 1994	3.	Oral examination of the representatives of the Industries Department in respect of paragraph No. 2-A (Review) of the Report of the Comptroller and Auditor General of India for the year 1990-91 (Commercial) relating to Haryana State Handloom and Handicrafts Corporation Limited.	
22. 19th July, 1994	1.	No business could be transacted, meeting adjourned for want of quorum.	
23. 20th July, 1994	3.	Condolence resolution regarding the death of Shri Surinder Nath, the Hon'able Governor of Punjab and Himachal Pradesh.	
	3.	(i) Consideration of paper placed before the Committee.	
	3.	(ii) Oral examination of the representatives of Agriculture Department in respect of Paragraph No. 4.4.1 of the report of the Comptroller and Auditor General of India for the year 1989-90 (Commercial) relating to the Haryana Land reclamation and Development Corporation Limited.	
	3.	Oral examination of Financial Commissioner and Secretary to Govt, Haryana, Power Department in respect of	

1	2	3	4
24. 26th July, 1994	5.	(i) Consideration of papers placed before the Committee.  (ii) Oral examination of Financial Commissioner & Secretary to Government, Haryana Power Department in respect of paragraphs No. 4.6.3, 4.6.4.2, 4.6.6 & 4.6.8 of the Report of the Comptroller and Auditor General of India for the year 1989-90 (Commercial) relating to the Haryana State Electricity Board.	Paragraphs No. 4.6.2., 4.6.11 and 4.6.13 and 4.6.1.2. of the Reports of the Comptroller and Auditor General of India for the year 1989-90 & 1990-91 (Commercial) respectively, relating to the Haryana State Electricity Board.
25. 27th July, 1994	4.	Oral examination of the Commissioner and Secretary to Government, Haryana, Industries Department and Agriculture Department in respect of non-supply of material in regard to implementation of recommendations/observation as contained various reports of the Committee on Public undertakings in respect of Haryana State Small Industries & Export Corporation, Haryana Financial Corporation and the Haryana Agro Industries Corporation.	Oral examination of the Commissioner and Secretary to Government, Haryana, Industries Department and Agriculture Department in respect of non-supply of material in regard to implementation of recommendations/observation as contained various reports of the Committee on Public undertakings in respect of Haryana State Small Industries & Export Corporation, Haryana Financial Corporation and the Haryana Agro Industries Corporation.
26. 2nd August, 1994	4.	Oral examination of representatives of the Financial Commissioner and Secretary to Govt., Haryana, Power Department in respect of paragraphs No. 4.6.4.1, 4.6.10, 4.6.12 & 4.6.10 of the Reports of the Comptroller and Auditor General of India for year 1989-90 and 1990-91 (Commercial) relating to the Haryana State Electricity Board.	Oral examination of representatives of the Financial Commissioner and Secretary to Govt., Haryana, Power Department in respect of paragraphs No. 4.6.4.1, 4.6.10, 4.6.12 & 4.6.10 of the Reports of the Comptroller and Auditor General of India for year 1989-90 and 1990-91 (Commercial) relating to the Haryana State Electricity Board.
27. 3rd August, 1994	4	(i) Oral examination of the representatives of the Social Welfare Department in respect of non-supply of replies in respect of the implementation of recommendations/observations as contained in the 5th Report of the Committee on Public Undertakings relating to the Haryana Harijan Kalyan Nigam.  (ii) Oral examination of the representation of the Agriculture Department in respect of non-supply of replies in respect of the implementation of recommendations/observations as contained in the 5th Report of the Committee on Public Undertakings relating the Haryana Warehousing Corporation.  (iii) Oral examination of the representatives of the Mines & Geology Department in respect of non-supply of replies in respect of	(i) Oral examination of the representatives of the Social Welfare Department in respect of non-supply of replies in respect of the implementation of recommendations/observations as contained in the 5th Report of the Committee on Public Undertakings relating to the Haryana Harijan Kalyan Nigam.  (ii) Oral examination of the representation of the Agriculture Department in respect of non-supply of replies in respect of the implementation of recommendations/observations as contained in the 5th Report of the Committee on Public Undertakings relating the Haryana Warehousing Corporation.  (iii) Oral examination of the representatives of the Mines & Geology Department in respect of non-supply of replies in respect of

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			non-supply of replies in respect of the implementation of recommendation/observations as contained in the 5th and 10th report of the Committee on Public Undertakings relating to the Haryana Mineral Limited.
28.	8th August, 1994	5	Scrutiny of the replies received in regard to the implementations of recommendations/observations contained in the 5th Report of the Committee relating to the Haryana Harijan Kalyan Nigam.
29.	9th August, 1994	4	Scrutiny of the replies received in regard to the implementation of the recommendations/observations contained in the 5th Report of the Committee relating to the Haryana Minerals Ltd.
30.	16th August, 1994	5	(i) Consideration of papers placed before the Committee. (ii) Oral examination of the representatives of Power Department in respect of paragraphs No. 4.6.7., 4.6.2, 4.6.6, 4.6.8 of the report of the Comptroller and Auditor General of India for the year 1990-91 (Commercial) relating to the Haryana State Electricity Board.
31.	17th August, 1994	1	No business could be transacted, meeting adjourned for want of quorum.
32.	23rd August, 1994	2	No business could be transacted, meeting adjourned for want of quorum.
33.	24th August, 1994	3	Scrutiny of the replies to the questionnaire received from the Haryana State Industrial Dev. Corpn.
34.	26th August, 1994	2	—do—
35.	31st August, 1994	4	(i) Consideration of papers placed before the Committee. (ii) Discussion with the representatives of the Haryana State Industrial Development Corporation in respect of material supplied by the Corporation on the General working of the Corporation.
36.	5th September, 1994	5	Oral Examination of the representatives of Power Department in respect of paragraphs No. 4.6.8., 4.6.9 & 4.6.11 of the Report of the Comptroller and Auditor General of India for the year 1990-91 (Commercial) relating to the Haryana State Electricity Board.
37.	20th September, 1994	2	No business could be transacted, meeting adjourned for want of quorum.

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38.	21st September, 1994	4	Oral examination of the representatives of Power Department in respect of paragraphs No. 3.4.1, 3.4.2 & 3.4.3 (Review) of the Report of the Comptroller and Auditor General of India for the year 1990-91 (Commercial) relating to the Haryana State Electricity Board.
39.	27th September, 1994	3	Oral examination of the representatives of Power Department in respect of paragraphs No. 3.5.1, 3.5.2 & 3.6.1 (Review) of the Report of the Comptroller and Auditor General of India for the year 1990-91 (Commercial) relating to the Haryana State Electricity Board.
40.	28th September, 1994	4	Oral examination of the representatives of Power Department in respect of paragraphs No. 3.6.3, 3.6.4 & 3.6.5.1.1 (Review) of the Report of the Comptroller and Auditor General of India for the year 1990-91 (Commercial) relating to the Haryana State Electricity Board.
41.	6th October, 1994	4	Oral examination of representatives of Power Department in respect of paragraphs No. 3.6.5.1.2, 3.6.5.1.3 & 3.6.5.2 (Review) of the Reports of the Comptroller and Auditor General of India for the year 1990-91 (Commercial) relating to the Haryana State Electricity Board.
42.	11th October, 1994	5	(i) Consideration of papers placed before the Committee. (ii) Consideration of enquiry Reports.
43.	18th October, 1994	6	Consideration of enquiries records in respect of para 4.1.1 of para 4.1.1 of the report of the Comptroller and Auditor General of India for the year 1989-90 (Commercial) relating to the Haryana Breweries Ltd. and para 4.7.1 of the Report of the Comptroller and Auditor General of India for the year 1989-90 (Commercial) relating to the Haryana Warehousing Corporation and para 4.2.1 of the Report of the Comptroller and Auditor General of India for the year 1990-91 (Commercial) relating to the Haryana State Small Industries and Export Corporation Limited.
44.	26th October, 1994	3	Scrutiny of the replies received in regard to the implementation of recommendations/ observations contained in outstanding paragraphs No. 6.18 (5) (i), 6.18 (5) (v), 6.18 (6) (i), 6.18(7), 6.18 (9) (v), 6.16, 6.17 and 6.18 of the 5th Report of the Committee relating to the Haryana Agro Industries Corporation.
45.	31st October, 1994	4	(i) Consideration of papers placed before the Committee.

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		(ii)	Oral examination of representatives of Industries Department and Town & Country Planning Department in respect of enquiry report of Shri. J. K. Gupta, Joint Secretary, Finance Department regarding paragraphs No. 4.2.1 & 4.2.2 of the Report of the Comptroller and Auditor General of India for the year 1990-91 (Commercial) relating to the Haryana State Small Industries & Export Corporation Limited.
46.	8th November, 1994	3	<p>(i) Consideration of paper placed before the Committee.</p> <p>(ii) Postponement of the oral examination of the representatives of Agriculture Department in respect of paragraphs No. 6.18 (5) (V), 6.18 (6) (i), 6.18 (7), 6.19 (9) and 6.16 of 5th Report of the Committee relating to the Haryana Agro Industries Corporation.</p>
47.	9th November, 1994	4	Oral examination of representatives of Power Department in respect of paragraphs No. 3.6.6, 3.6.7 and 3.6.8 (Review) of the Report of the Comptroller and Auditor General of India for the year 1990-91 (Commercial).
48.	15th November, 1994	6	Oral examination of the representatives of Agriculture Department in regard to implementation of recommendations/observations contained in the outstanding paragraphs No. 6.18 (5) (V), 6.18 (6) (i), 6.18 (7), 6.18 (9) (V) and 6.16 of the 5th Report of the Committee on Public Undertakings, relating to the Haryana Agro Industries Corporation.
49.	22nd November, 1994	5	<p>(i) Consideration of paper placed before the Committee.</p> <p>(ii) Postponement of the oral examination of the representatives of Industries Department in respect of enquiry report of Shri J. K. Gupta, Joint Secretary, Finance Department regarding paragraphs No. 4.2.1 &amp; 4.2.2 of the Report of the Comptroller and Auditor General of India for year 1990-91 (Commercial) relating to the Haryana State Small Industries &amp; Export Corporation Limited.</p>
50.	29th November, 1994	5	Oral examination of representatives of Industries Department and Town & Country planning Department in respect of enquiry report of Shri J. K. Gupta, Joint Secretary Finance Department regarding paragraphs No. 4.2.1 & 4.2.2 of the Report of the Comptroller and Auditor General of India for the year 1990-91 (Commercial) relating to the Haryana State Small Industries and Export Corporation Limited.

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51.	6th December, 1994	4	(i) Consideration of paper placed before the Committee. (ii) Resumption of oral examination of representatives of Industries Department and Town & Country Planning Department in respect of enquiry report of Shri J.K. Gupta, Joint Secretary, Finance Department regarding paragraphs No. 4.2.1 & 4.2.2 of the Report of the Comptroller and Auditor General of India for the year 1990-91 (Commercial) relating to the Haryana State Small Industries and Export Corporation.
52.	12th December, 1994	2	No business could be transacted, meeting adjourned for want of quorum.
53.	26th December, 1994	5	Condolence resolution regarding the death of Gauri Zail Singh, former President of India.
54.	3rd January, 1995	4	(i) Consideration of paper placed before the Committee. (ii) Scrutiny of the replies received in respect of paragraphs No. 3 (Review) of the Report of the Comptroller and Auditor General of India for the year 1990-91 (Commercial) relating to the Haryana State Electricity Board. (iii) Decision to undertake study tour to the States of Rajasthan, Madhya Pradesh and Uttar Pradesh.
55.	10th January, 1995	4	Scrutiny of the replies received in respect of paragraph No. 3 (Review) of the Report of the Comptroller and Auditor General of India for year 1989-90 (Commercial) relating to the Haryana State Electricity Board.
56.	17th January, 1995	5	(i) Resumption of replies received in respect of paragraph No. 3 (Review) of the Report of the Comptroller and Auditor General of India for the year 1989-90 (Commercial) (ii) Decision to undertake study tour to the States of Rajasthan, Madhya Pradesh and Uttar Pradesh from 24th January, 1995 instead of 31st January, 1994.
57.	23rd January, 1995	6	(i) Framing/finalisation of questionnaire to be discussed with the counterpart Committee of Rajasthan, Madhya Pradesh and Uttar Pradesh. (ii) Consideration of paper placed before the Committee.
58.	25th January, 1995	4	Discussion with the Committee on Public Undertakings of Rajasthan Legislative Assembly on matter of Common interest.





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59.	27th January, 1995	4	(i) Scrutiny of the replies received in regard to the implementation of recommendations/observations contained in the outstanding paragraphs of the 5th Report of the Committee relating to the Haryana Land Reclamation & Development Corporation. (ii) Decision to postpone visit to Lucknow.
60.	1st February, 1995	4	Scrutiny of replies received in respect of paragraphs No. 4.6.14.1 and 4.6.14.2 of the Report of the Comptroller and Auditor General of India for the year 1989-90 (Commercial) relating to the Haryana State Electricity Board.
61.	6th February, 1995	2	No business could be transacted, meeting adjourned for want of quorum.
62.	14th February, 1995	5	(i) Consideration of papers placed before the Committee. (ii) Scrutiny of replies received in respect of paragraphs No. 4.6.7, 4.6.14.3 and 4.6.3 of the Reports of the Comptroller and Auditor General of India for the year 1989-90 & 1990-91 (Commercial) respectively relating to the Haryana State Electricity Board.
63.	20th February, 1995	5	(i) The Committee finalised its 38th Report on the Report of the Comptroller and Auditor General of India for the year 1989-90 (Commercial). (ii) Confirmation of proceedings.
64.	21st February, 1995	5	On-the-spot study of Haryana-Agro Industries Corporation Farmers Service Centre, Nilokheri, Karnal and Panipat.
65.	28th February, 1995	7	The Committee drafted/finalised its 39th Report on the Report of the Comptroller and Auditor General of India for the year 1990-91 (Commercial).
66.	30th March, 1995	5	Framing/approval of questionnaire on the Report of the Comptroller and Auditor General of India for the year 1992-93 (Commercial).
4. Meeting held at places other than Chandigarh/Haryana			
1.	New Delhi	(Sr. No. 28)	8th August, 1994
2.	New Delhi	(Sr. No. 29)	9th August, 1994
3.	New Delhi	(Sr. No. 57)	23rd January, 1995
4.	Jaipur	(Sr. No. 58)	25th January, 1995
5.	Udampur	(Sr. No. 59)	27th January, 1995

5. Presentation of Report.

38th & 39th Reports of the Committee on the Reports of the Comptroller and Auditor General of India for the year 1989-90 (Commercial) and 1990-91 (Commercial) respectively were presented to House.

6. Proceedings

A record of the proceedings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

## COMMITTEE ON ESTIMATES

The Committee on Estimates for the year 1994-95 consisting of nine members was nominated by the Speaker, on having been authorised by a motion moved and passed by the Haryana Vidhan Sabha in its sitting held on the 1st March, 1994 and notified vide Haryana Vidhan Sabha Secretariat Notification No. EC-1/1994-95/26 dated 28th April, 1994.

2. Shri Suraj Mal, M.L.A. was appointed as Chairman of the Committee.

3. The Committee fixed/held a total number of 58 sittings during the period under review, out of which in six sittings no business was transacted for want of quorum.

4. The names of the Members and numbers of meetings attended by each of them are shown in the table given below: —

Sr. No.	Name of Member	Number of sittings attended
1.	Shri Suraj Mal	41
*2.	Shri Jai Parkash	12
*3.	Shri K.L. Sharma	01
4.	Shri Piri Chand	35
5.	Shri Lehra Singh	18
6.	Shri Dharam Pal Singh	25
7.	Shri Jaswinder Singh	24
8.	Shri Daryao Singh	51
9.	Shri Chhattar Singh Chauhan	38
**10.	Shri Hari Singh Nalwa	20
**11.	Mohd. Aslam Khan	—

\*Sarvshri Jai Parkash and K.L. Sharma, M.L.As. resigned from the Membership of the Committee on their appointment as Ministers of State with effect from 20th September, 1994.

\*\* Sarvshri Hari Singh Nalwa and Mohd. Aslam Khan, M.L.As. were nominated as Members of the Committee with effect from 4th October, 1994 and 7th October, 1994, respectively.

## Meetings held and Business Transacted

5. The dated of meetings, the number of members present and the business transacted at each meeting are given below:—

Sr. No.	Date of meeting	Number of Members present	Business transacted
1	2	3	4
1.	9th May, 1994	6	The Deputy Secretary, Haryana Vidhan Sabhas explained the scope and functions of the Committee on Estimates to the members.
2.	18th May, 1994	7	The Committee selected Transport; P.W.D. (Public Health) and Agriculture Departments for scrutiny/oral examination of their estimates for the year 1994-95.
3.	23rd May, 1994	6	1. Oral examination of the representatives of the Food and Supplies & Town & Country Planning Departments for non-supply of Government replies regarding implementation of outstanding recommendations/observations contained in various paragraphs of the 19th and 20th Reports of the Committee for the years 1986-87 and 1987-88 relating to the said Departments. 2. Oral examination of the representatives of the Forests Department regarding the implementation of outstanding recommendations/observations contained in various paragraphs of the 24th Report of the Committee for the year 1991-92 relating to the said Department.
4.	30th May, 1994	5	1. Oral examination of the representatives of the Tourism and Animal Husbandry Departments for non-Supply of Government replies regarding implementation of outstanding recommendations/observations contained in various paragraphs of the 21st and 22nd Reports of the Committee for the year 1988-89 and 1989-90 relating to the said Departments. 2. Oral examination of the representatives of the Food and Supplies Department regarding the implementation of outstanding recommendations/observations contained in various paragraphs of the 19th Report of the Committee for the year 1986-87 relating to the said Department.
5.	6th June, 1994	7	1. Oral examination of the representatives of the Social Welfare Department for non supply of Government replies relating to the implementation of outstanding recommendations/observations contained in various paragraphs of the 23rd Report of the Committee for the year 1990-91 relating to the said Department.

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2. Oral examination of the representatives of the Tourism Department regarding implementation of outstanding recommendations/observations of various paragraphs contained in 21st Report of the Committee for the year 1988-89 relating to the said Department.
3. Decision to undertake on-the-spot study/inspection of Tourist Complexes at Mussorie alongwith certain other complexes from 28th to 30th June, 1994 and from 12th to 14th July, 1994.
4. The Committee selected Corporation, Education and Excise & Taxation Departments for scrutiny/examination of their budget estimates for 1994-95.
6. 13th June, 1994 6. Scrutiny of Government replies regarding implementation of the outstanding recommendations/observations contained in various paragraphs of its 22nd Report for the year 1989-90 relating to the Animal Husbandry Department.
7. 20th June, 1994 7. 1. Oral examination of the representatives of the Irrigation Department with regard to non-supply of Govt. replies regarding implementation of the recommendations/observations as contained in various paragraphs of the 25th Report of the Committee relating to that Department.
2. Oral examination of the representatives of the Animal Husbandry Deptt. in respect of the outstanding recommendations/observations contained in various paragraphs of 22nd Report of the Committee for the year 1989-90 relating to the said Department.
3. Postponement of on-the-spot study/inspection tour of the various Tourist Complexes of the State commencing from 28th June, 1994 and 12th to 14th July, 1994.
8. 28th June, 1994 6. Oral examination of the representatives of the Social Welfare Department regarding implementation of the outstanding recommendations/observations contained in various paragraphs of the 23rd Report of the Committee for the year 1990-91 relating to the said Department.
9. 4th July, 1994 6. 1. Postponement of oral examination of the representatives of the Animal Husbandry Department.
2. The Committee also decided to hold its meetings at Shimla (H.P.) on 19th and 20th July, 1994.

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10.	12th July, 1994	2	No business transacted for want of quorum.
11.	18th July, 1994	6	Condolence resolution regarding the death of Shri. Surendra Nath, former Governor of Punjab and Himachal Pradesh and Administrator of Chandigarh Union Territory & other members of his family.
12.	19th July, 1994 (at Shimla)	2	No business was transacted for want of quorum.
13.	20th July, 1994 (at Shimla)	1	No business was transacted for want of quorum.
14.	26th July, 1994	8	Scrutiny of budget material for 1994-95 relating to the Transport Department.
15.	1st August, 1994	5	Resumption of oral examination of the representatives of Animal Husbandry Department regarding implementation of the outstanding recommendations/observations contained in 22nd Report of the Committee for the year 1989-90 relating to the said Department.
16.	2nd August, 1994	5	Resumption of oral examination of the representatives of the Food and Supplies Department regarding implementation of outstanding recommendation/observations contained in various paragraphs of the 19th Report of the Committee for 1986-87 relating to the said Department.
17.	8th August, 1994	3	Scrutiny of budget material for the year 1994-95 relating to the Cooperation Department.
18.	16th August, 1994	6	Framing of the questionnaire on the budget material for the year 1994-95 relating to the Cooperation Deptt.
19.	22nd August, 1994	3	<ol style="list-style-type: none"> <li>1. Decision to undertake on-the-spot study/inspection tour of the Tourist Complexes from 21st to 24th September, 1994.</li> <li>2. Framing/approval of questionnaire relating to Cooperation Department.</li> <li>3. Confirmation of proceedings.</li> </ol>
20.	31st August, 1994	4	<ol style="list-style-type: none"> <li>1. Resumption of oral examination of the representatives of Social Welfare Deptt regarding implementation of outstanding recommendations/observations contained in various paragraphs of the 23rd Report of the Committee for 1990-91 relating to the said Department.</li> <li>2. Review of on-the-spot study/inspection tour programme of Tourist Complexes and to undertake the same from 26th to 29th September, 1994.</li> </ol>

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21.	6th September, 1994	7	Postponement of oral examination of the representatives of the Irrigation Department.
22.	21st September, 1994	2	No business was transacted for want of quorum.
23.	26th September, 1994	4	Postponement of on-the-spot study/inspection tour of the Committee to the Tourist Complexes commencing from 26th to 29th September, 1994.
24.	4th October, 1994	6	Resumption of oral examination of the representatives of the Irrigation Department regarding implementation of outstanding recommendation/observations contained in various paragraphs of the 25th Report of the Committee for 1992-93.
25.	11th October, 1994	5	—do—
26.	18th October, 1994	5	1. —do— 2. Decision to undertake on-the-spot inspection of various Canals/distributerries in the State from 26th to 29th October, 1994.
27.	26th October, 1994	6	Scrutiny of Government replies relating to Irrigation Deptt. regarding implementation of outstanding recommendations/observations contained in various paragraphs of the 25th Report of the Committee for the year 1992-93.
28.	29th October, 1994 (at Delhi)	5	Reviewal of discussion held with the officers of the Irrigation Department in respect of Committee's on-the-spot inspection/tour of sub-minors, minors and distributerries in the State on 27th October, 1994.
29.	2nd November, 1994	3	Scrutiny of Govt., replies relating to Forests Department regarding implementations of outstanding recommendations / observations contained in various paragraphs of the 24th Report of the Committee for the year 1991-92.
30.	8th November, 1994	4	Oral examination of the representatives of the Irrigation Department regarding implementation of outstanding recommendations/observations contained in various paragraphs of 25th Report for the Year 1992-93 of the said Department.
31.	22nd November, 1994	4	1. Oral examination of the representatives of the Transport Department for Non-supply of their budget material for 1994-95. 2. Oral examination of the representatives of the Town & Country Planning Department regarding outstanding recommendations/observations contained in paragraph No. 27 of the 20th Report of the Committee for 1987-88 relating to said Department.

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32.	29th November, 1994	5	Scrutiny of Govt. replies to the questionnaire of the Committee on the budget Estimates for 1994-95 of the Transport Department.
33.	6th December, 1994	4	Postponement of oral examination of the Transport Department.
34.	13th December, 1994	4	Scrutiny of Government replies to the questionnaire of the Committee on the budget estimates for 1994-95 of the Transport Department.
35.	20th December, 1994	5	Oral examination of the representatives of the Transport Department in respect of the questionnaire of the Committee on the budget estimates for 1994-95 of the said Department.
36.	21st December, 1994	4	Resumption of oral examination of the representatives of the Transport Department in respect of the questionnaire of the Committee on the budget estimates for 1994-95 of the said Department.
37.	27th December, 1994	1	No business was transacted for want of quorum.
38.	3rd January, 1995	7	Condolence resolution regarding the death of Giani Zail Singh, former President of India.
39.	4th January, 1995	4	Resumption of oral examination of the representatives of the Transport Department in respect of the Committee on the budget estimates for 1994-95 of the said Department.
40.	9th January, 1995	4	Postponement of the oral examination of the representatives of the Transport Department.
41.	10th January, 1995	4	1. Resumption of oral examination of the representatives of the Transport Department in respect of the questionnaire of the Committee on the budget estimates for 1994-95 of the said Department. 2. Decision to visit/inspect the Tourist Complexes on 24th and 25th January, 1995.
42.	16th January, 1995	3	Scrutiny of Government replies to the questionnaire of the Committee relating to the Cooperation Department.
43.	17th January, 1995	3	Oral examination of the representatives of the Industries Department in respect of outstanding recommendations/observations contained in 18th Report of the Committee for the year 1985-86 relating to the said Department.
44.	23rd January, 1995	4	Oral examination of the representatives of the Cooperation Department in respect of questionnaire of the Committee on the budget estimates for the year 1994-95 of the said Department.



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45.	25th January, 1995 (at Red-Bishop, Panchkula)	5	Reviewal of four proceedings of on-the-spot study inspection of Tourist Complexes of the State inspected by the Committee on the 24th & 25th January, 1995.
46.	30th January, 1995	3	Postponement of oral examination of the representatives of the Cooperation Department.
47.	31st January, 1995	5	—do—
48.	6th February, 1995	2	No business was transacted for want of quorum.
49.	13th February, 1995	3	Resumption of oral examination of the representatives of the Cooperation Department in respect of questionnaire of the Committee on the budget estimates for 1994-95 of the said Department.
50.	14th February, 1995	6	—do—
51.	17th February, 1995 (at Delhi)	5	1. Confirmation of proceedings. 2. Drafting/finalization of 27th Report of the Committee for 1994-95.
52.	18th February, 1995 (at Delhi)	6	Drafting/finalization of 27th Report of the Committee for 1994-95.
53.	19th February, 1995 (at Delhi)	5	—do—
54.	21st February, 1995	3	—do—
55.	28th February, 1995	4	—do—
56.	1st March, 1995	3	1. Oral examination of the representatives of the Finance Department along with various Departments with regard to Supplementary Estimates for the year 1994-95. 2. Signing of 27th Report of the Committee by the Chairman. 3. Confirmation of proceedings.
57.	6th March, 1995	5	Decision to undertake study tour to the State of Tamil Nadu w.e.f. 24th to 30th March, 1995.
58.	30th March, 1995	6	Scrutiny of Government replies regarding implementation of outstanding recommendations/observations contained in paragraph No. 27 of the 20th Report of the Committee for the year 1987-88 relating to the Town & Country Planning Department

6. During the period under review the Committee presented the following Reports to the House :—

Sr. No.	By whom presented	Date of presentation	Subjects
1.	Chairman	7th March, 1995	Report of the Committee on Estimates on the Supplementary Estimates for the year 1994-95.
2.	Chairman	23rd March, 1995	27th Report of the Committee on Estimates for the year 1994-95.

#### Meetings held at places other than Chandigarh

7. The details of the meetings of the Committee held at places other than Chandigarh, are given below :—

Sr. No.	Date	Place
1.	19th July, 1994 (Sr. No. 12)	Shimla
2.	20th July, 1994 (Sr. No. 13)	Shimla
3.	25th January, 1995 (Sr. No. 45)	Red-Bishop (Panchkula)
4.	17th February, 1995 (Sr. No. 52)	New Delhi
5.	18th February, 1995 (Sr. No. 53)	New Delhi
6.	19th February, 1995 (Sr. No. 54)	New Delhi

A record of the proceedings of meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

## COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

The Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the year 1994-95 was constituted as a result of the motion passed by the Haryana Vidhan Sabha in its sitting held on 1st March, 1994, authorising the Hon'ble Speaker to nominate the Members of the Committee. Shri Mani Ram Keherwala, M.L.A. was appointed as Chairman of the Committee by the Hon'ble Speaker on 27th April, 1994.

Shri Mani Ram Keherwala, M.L.A. Chairman of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes resigned from the Chairman/Membership on 24th May, 1994. Shri Lehri Singh M.L.A. a member of the Committee was nominated as Chairman of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes w.e.f. 25th May, 1994.

Shri Amar Singh Dhanday, M.L.A. was also nominated as a member of the Committee against the existing vacancy w.e.f. 24th August, 1994.

The names of the Members of the Committee and the number of the meetings attended by each of them, out of the total number of meetings held during the period under review are given below :—

Sr. No.	Name of Member	Number of meeting attended
<b>Chairman</b>		
*1.	Shri Mani Ram Keherwala	1
**1.	Shri Lehri Singh	28
2.	Shri Chhatter Singh Chauhan	17
3.	Shri Bharath Singh	32
4.	Shri Kitab Singh Malik	15
5.	Shri Pir Chand	24
6.	Shri Ramesh Kumar	33
7.	Shri Ram Rattan	1
8.	Shri Suraj Mal	10
***9.	Shri Amar Singh Dhanday	10

\*Resigned w.e.f. 24th May, 1994 from the Chairman/Membership.

\*\*Appointed Chairman from 25th May, 1994.

\*\*\*Nominated w.e.f. 24th August, 1994.

## MEETING HELD AND BUSINESS TRANSACTED

The details showing dates of meetings, the numbers of Members present and the business transacted at each meeting are given below:—

Sr. No.	Date of meeting	Number of Members present	Business transacted
1	23rd May, 1994	8	<p>Welcome address to the Committee by the Deputy Secretary Haryana Vidhan Sabha</p> <p>The Committee selected four departments/Autonomous Bodies for examination in respect of reservation/representation of SCs &amp; STs</p>
2	1st June, 1994	6	<p>Oral examination of the representatives of the Cooperation Department in respect of Non-supply of material regarding the implementation of recommendations/observations as contained in the 19th report of the Committee concerning the Co-operation department.</p> <p>(ii) Oral examination of the representatives of the Local Government Department in respect of non-supply of material regarding implementation of recommendations/observations as contained in the 19th report of the Committee concerning the Local Bodies Department.</p> <p>(iii) Oral examination of the representatives of the Education Department in respect of non-supply of material regarding implementation of recommendations/observations as contained in the 19th report of the Committee concerning the said Department.</p> <p>(iv) Consideration of the papers placed before the Committee.</p>
3	7th June, 1994	6	<p>(i) Consideration of the papers placed before the Committee.</p> <p>(ii) Oral examination of the representatives of the Industries Department in respect of non-supply of material regarding implementation of recommendations/observations as contained in the 19th report of the Committee concerning the Haryana State Small Industries and Export Corporation Limited.</p> <p>(iii) Oral examination of the representatives of the Irrigation &amp; Power Department in respect of non-supply of material regarding implementation of recommendations/observations as contained in the 19th report of the Committee concerning the Haryana State Electricity Board.</p>

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4. 14th June, 1994	5	<p>(i) Consideration of the papers placed before the Committee.</p> <p>(iii) Oral examination of the representatives of the Local Bodies Department in respect of implementation of recommendations/observations as contained in the 19th report of the Committee concerning the said department.</p>	
5. 21st June, 1994	5	<p>(iii) Oral examination of the representatives of the Industries Department of implementation of recommendations/observations as contained in the 19th report of the Committee concerning the Haryana State Small Industries and Export Corporation Limited.</p> <p>(i) Consideration of the papers placed before the Committee.</p> <p>(ii) Oral examination of the representatives of the Environment Department in respect of non-supply of material regarding implementation of recommendations/observations as contained in the 19th report of the Committee concerning the Haryana State Board for the Prevention of Water Pollution.</p> <p>(iii) Oral examination of the representatives of the Home Department in respect of implementation of recommendations/observations as contained in the 19th report of the Committee concerning the Police Departments.</p> <p>(iv) Oral examination of the representative of the Industrial Training &amp; Vocational Education Department in respect of non supply of material regarding implementation of recommendations/observations as contained in the 9th report of the Committee concerning the Industrial Training &amp; Vocational Education Department—</p>	
6. 29th June, 1994	5	<p>(i) Consideration of the paper placed before the Committee.</p> <p>(ii) Oral Examination of the representatives of the power Department Haryana State Electricity Board in respect of implementation of recommendations/observations as contained in the 19th report of the Committee concerning the Haryana State Electricity Board.</p>	
7. 6th July, 1994	6	<p>(i) Consideration of the papers placed before the Committee.</p> <p>(ii) Oral examination of the representatives of the Education Department in respect of implementation of recommendations/observations as contained in the 19th report of the Committee concerning the Education Department.</p>	

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8. 11th July, 1994	21	No business was transacted for want of quorum.	
9. 20th July, 1994	24	Condolence resolution of the said demise of Late Hon'ble Governor of Punjab & Himachal Pradesh & Administrator of Union Territory of Chandigarh, Shri Surinder Nath and 9 members of his family in Air crash.	
10. 27th July, 1994	26	(i) Consideration of the papers placed before the Committee. (ii) Resumption of scrutiny of the material received from the Commissioner & Secretary to Govt. Haryana, Public Works (B&R) department in respect of implementation of recommendations/observations as contained in the 19th report of the Committee concerning the Public Works (B&R) Department.	
		(ii) Resumption of scrutiny of the material received from the Commissioner & Secretary to Govt., Haryana, Labour Department in respect of implementation of recommendations/observations as contained in the 19th report of the Committee concerning the Labour Deptt.	
11. 3rd August, 1994	25	Oral examination of the representatives of the Cooperation Department in respect of implementation of recommendations/observations as contained in the 19th report of the Committee concerning the Cooperation Department.	
12. 11th August, 1994	25	(i) Consideration of the papers placed before the Committee. (ii) Oral examination of the representatives of Transport Department in respect of non-supply of material regarding reservation/representation of Scheduled Castes and Scheduled Tribes in the Transport Department. (iii) Oral examination of the representatives of the Labour Department in respect of implementation of recommendations/observations as contained in the 19th report of the Committee concerning the Labour Department.	
13. 17th August, 1994	25	(i) Consideration of the papers placed before the Committee. (ii) Oral examination of the representatives of the Town & Country Planning Department in respect of implementation of recommendations/observations as contained in the 19th report of the Committee concerning the Haryana Urban Development Authority.	

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14. 23rd August, 1994	5	(i) Consideration of the papers placed before the Committee. (ii) Oral examination of the representatives of the Industrial Training & Vocational Education Deptt., in respect of implementation of recommendations/observations as contained in the 19th report of the Committee concerning the said department.	
15. 24th August, 1994	5	(ii) Oral examination of the representatives of Scheduled Castes & Backward Classes Department in respect of the implementation of recommendations/observations as contained in the 19th report of the Committee concerning the General Administration.	
16. 30th August, 1994	6	(i) Consideration of the papers placed before the Committee. (ii) Condolence Resolution of the sad demise of Shri Chander Parkash, Ex. Joint Secretary Haryana Vidhan Sabha. (iii) Oral examination of the representatives of the Public Works (B&R) Department in respect of implementation of recommendations/observations as contained in the 19th report of the Committee concerning the Public Works (B&R) Department.	
17. 21st September, 1994	2	No business was transacted for want of quorum.	
18. 27th September, 1994	4	(i) Consideration of the papers placed before the Committee. (ii) Oral examination of the representatives of Environment Department in respect of implementation of recommendations/observations as contained in the 19th report of the Committee concerning the Haryana State Board for the Prevention and Control of Water Pollution.	
19. 4th October, 1994	7	(i) Consideration of the papers placed before the Committee. (ii) Oral examination of the representatives of the Transport Department in respect of non-supply of material regarding reservation/representation of Scheduled Castes and Scheduled Tribes in the Transport Department. (iii) Oral examination of the representatives of the Cooperation Deptt., in respect of implementation of recommendations/observations as contained in the 19th report of the Committee concerning the Haryana State Cooperatives Supply & Marketing Federation Limited.	

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20	12th October, 1994	5	(i) Consideration of the papers placed before the Committee.  (ii) Oral examination of the representatives of the Industries Deptt., Haryana State Handloom Handicrafts Corporation regarding reservation/representation of Scheduled Castes in the said Corporation.
21.	18th October, 1994	5	Oral examination of the representatives of the Town & Country Planning Department Haryana Urban Development Authority regarding the reservation/representation of Scheduled Castes and Scheduled Tribes in the said Authority.
22.	25th October, 1994	5	(i) Consideration of the papers placed before the Committee.  (ii) Oral examination of representatives of the Cooperation Department in respect of implementation of recommendations/observations as contained in the 19th report of the Committee concerning the Haryana State Cooperatives Supply & Marketing Federation Limited.
23.	31st October, 1994	7	(i) Consideration of the papers placed before the Committee.  (ii) Postponment of oral examination of the Financial Commissioner & Secretary to Government, Haryana, Cooperation Department.
24.	8th November, 1994	5	(i) Consideration of the papers placed before the Committee.  (ii) Oral examination of the representatives of the Cooperation Department in respect of implementations of recommendations/observations as contained in the 19th report of the Committee concerning the Haryana State Cooperatives Supply & Marketing Federation Limited.  (iii) The Committee also decided to undertake a study tour to the States of Karnataka, Tamil Nadu and Union Territory of Andaman & Nicobar Islands from 27th December, 1994 to 8th January, 1995.
25.	9th November, 1994	5	Oral examination of the representatives of the Transport Department regarding the reservation/representation of Scheduled Castes and Scheduled Tribes in the Transport Department.



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26.	14th November, 1994	3	Resumption of oral examination of the representatives of the Transport Department regarding the reservation/representation of Scheduled Castes and Scheduled Tribes in the Transport Department.
27.	29th November, 1994	4	Oral examination of the representatives of the Labour Department regarding the implementation of recommendations/observations as contained in the 19th report of the Committee concerning the Labour Department.
28.	30th November, 1994	3	Oral examination of the representatives of the Home Department regarding further information required by the Committee in its meeting held on 21st June, 1994 of implementation of recommendations/observations as contained in the 19th report of the Committee concerning the Police Department.
29.	6th December, 1994,	2	No business was transacted for want of quorum.
30.	12th December, 1994	5	Oral examination of the representatives of the Labour Department regarding information required by the Committee in its meeting held on 11th August, 1994 of implementation of recommendations/observations as contained in the 19th report of the Committee concerning the Labour Department.  (ii) Now the Committee decided to undertake the study tour to the States of Karnataka and Tamil Nadu and the Union Territory of Andaman & Nicobar Islands w.e.f. 7th January, 1995 instead of 27th December, 1994.
31.	20th December, 1994	7	(i) Consideration of the papers placed before the Committee.  (ii) Scrutiny of material received from the Commissioner & Secretary to Govt. Haryana, Industries Department regarding the reservation/representation of Scheduled Castes and Scheduled Tribes in the Haryana State Handloom Corporation Limited:
32.	26th December, 1994	2	No business was transacted for want of quorum.
33.	2nd January, 1995	7	Condolence Resolution regarding of Shri Giani Zail Singh, Former President of India.

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34.	7th January, 1995	6	The Committee met as per schedule and decided to defer the tour programme of other State.
35.	6th February, 1995	2	No business was transacted for want of quorum.
36.	21st February, 1995	3	(i) Consideration of the papers placed before the Committee. (ii) Drafting and Finalization of the report of the Committee. (iii) Confirmation of proceedings.

### REPORT PRESENTED

The Committee presented its Twentieth Report for the year 1991-95 to the House 23rd March, 1995.

### PROCEEDINGS

A record of the proceedings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

### Committee on Government Assurances

The Committee on Govt. Assurances for the year 1994-95 consisting of Nine Members was nominated by the Hon. Speaker on 27th April, 1994 and Sh. Dhirpal Singh, M.L.A. Member of the Committee was nominated as Chairman of the Committee by the Hon. Speaker.

The names of the Members of the Committee and number of meetings attended by each of them, out of the total number of 56 meetings (this number included one meeting when business could not transacted for want of Quorum) held during the period under Review, are given below :—

Sr. No.	Name of Member	Number of meeting attended
1.	Sh. Dhirpal Singh	55
2.	Sh. Birender Singh	19
3.	Sh. Phusa Ram	1
4.	Mohd. Aslam Khan	Nil
5.	Sh. Krishan Lal	54
6.	Sh. Zile Singh	54
7.	Smt. Janki Devi Mann	8
8.	Sh. Zakir Hussain	6
9.	Sh. Surjit Kumar	33

### Meetings held and Business transacted

3. The details showing the dates of meetings the number of Members present and the business transacted at each meeting are given below :—

Sr. No.	Date of Meeting	Number of Members presented	Business transacted
1	2	3	4
1.	11th May, 1994	6	Secretary explained scope and functions of the Committee.

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2.	16th May, 1994	4	Scrutiny of the replies received from the Govt. Departments in respect of implementation of the outstanding assurances as contained in the 25th Report.
3.	23rd May, 1994	6	Oral examination of representatives of the Co-operation Department in respect of implementation of the outstanding assurances as contained in the 25th Report of the Committee.
4.	1st June, 1994	6	Scrutiny of the replies received from the Govt. Departments in respect of implementation of the outstanding assurances as contained in the 25th Report of the Committee.
5.	4th June, 1994	4	(i) Discussion with the Sister Committee of Bihar Legislative Assembly regarding matters of common interest.  (ii) The Committee decided to undertake an on the spot study tour to Bombay to inspect the construction work of Warehouse at Bassi (New Bombay).
6.	9th June, 1994	5	Scrutiny of replies received from the various Govt. Departments in respect of implementation of the outstanding assurances as contained in the 25th Report of the Committee.
7.	14th June, 1994	5	—do—
8.	21st June, 1994	4	Scrutiny of the Statement of assurances given by the Ministers on the floor of the House during the Budget Session, 1993.
9.	24th June, 1994 (New Delhi)	4	—do—
10.	26th June, 1994 (Bombay)	3	Visit to plot meant for construction of Old Storage-Cum-Warehouse Complex at Bassi, New Bombay.
11.	28th June, 1994 (Bombay)	3	Discussion with the Sister Committee of Maharashtra Legislative Assembly regarding on common interest.
12.	30th June, 1994 (New Delhi)	4	Scrutiny of the Statement of assurances given by the Ministers on the floor of the House during Budget Session, 1993.
13.	5th July, 1994	4	Scrutiny of the statement of assurances given by the Ministers on the floor of the House during the Session held in the Month of August/September, 1993.
14.	12th July, 1994	4	The Committee passed condolence resolution on the untimely & tragic death of Shri Surinder Nath, the Hon. Governor

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			of Punjab and Himachal Pradesh along with other members of his family in an air crash on 9th July, 1994.
15.	18th July, 1994	6.	(i) Scrutiny of Statements of assurances given by the Ministers on the floor House during Session held in the Month of August/September, 1993. (ii) The Committee decided to hold its meetings at Shimla on 26th and 27 July, 1994.
16.	25th July, 1994.	6	Scrutiny of replies received from various Govt. Departments in respect of implementation of the outstanding assurances as contained in the 25th Report of the Committee.
17.	1st August, 1994	4.	—do—
18.	2nd August, 1994	3	(i) Cancellation of meeting with the Siste Committee of Andhra Pradesh Legislative Assembly. (ii) Scrutiny of replies received from various Govt. Departments in respect of implementation of the outstanding assurances as contained in the 25th Report of the Committee.
19.	12th August, 1994	5	(i) Consideration of Papers placed before the Committee. (ii) Oral examination of representative of the Irrigation and Power Department in respect of implementation of the outstanding assurances.
20.	17th August, 1994	6	Oral examination of representative of the Transport Department in respect of implementation of the outstanding assurances.
21.	22nd August, 1994	4	Oral examination of representative of the P.W. (Public Health) Deptt. in respect of implementation of the outstanding assurances.
22.	31st August, 1994	5	(i) Scrutiny of the replies received from various Govt. Departments in respect of implementation of the outstanding assurances as contained in the 25th Report of the Committee. (ii) The Committee decided to undertake an official study tour to the States of Arunachal Pradesh, Meghalaya and Bihar w.e. f. 27th Sept. 1994.
23.	6th September, 1994	4	(i) Scrutiny of replies received from the various Govt. Departments in

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			respect of implementation of the outstanding assurances as contained in the 25th Report of the Committee
			(ii) Confirmation of the proceedings.
			(iii) The Committee decided to undertake the study tour to the States of Arunachal Pradesh and Meghalaya w.e.f. 3rd. October, 1994.
24.	21st September, 1994	4	Scrutiny of replies received from the various Govt. Departments in respects of implementation of the outstanding assurances as contained in the 25th Report of the Committee.
25.	26th September, 1994	3	Do
26.	3rd October, 1994	6	(i) Consideration of papers placed before the Committee. (ii) Scrutiny of replies received from the various Government Departments in respect of implementation of the outstanding assurances as contained in the 25th Report of the Committee.
27.	10th October, 1994	3	Review of the 25th Report of the Committee on Government Assurances.
28.	17th October, 1994	3	Postponement of oral examination of the representatives of the Irrigation and Power Department.
29.	24th October, 1994	3	Scrutiny of replies received from the various Government Departments in respect of implementation of the outstanding assurances as contained in the 25th Report of the Committee.
30.	31st October, 1994	3	(i) Postponement of the oral examination of the representatives of the Excise and Taxation Department. (ii) The Committee decided to undertake study tour to the States of Orissa, Tamil Nadu and Gujarat w.e.f. 15th December, 1994.
31.	7th November, 1994	4	Scrutiny of the replies received from the various Government Departments in respect of implementation of the outstanding assurances as contained in the 25th Report of the Committee.
32.	15th November, 1994	4	Oral examination of representative of the Excise and taxation Department in respect of implementation of the outstanding assurances as contained in the 25th Report of the Committee.

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33.	21st November, 1994	4	Scrutiny of replies received from the various Government Departments in respect of implementation of the outstanding assurances as contained in the 25th Report of the Committee.
34.	28th November, 1994	4	Oral examination of representatives of the Local Government Department in respect of implementation of the outstanding assurances as contained in the 25th Report of the Committee.
35.	6th December, 1994	3	(i) Consideration of papers placed before the Committee. (ii) Scrutiny of replies received from the various Government Departments in respect of implementation of the outstanding assurances as contained in the 25th Report of the Committee.
36.	12th December, 1994	4	(i) Consideration of papers placed before the Committee. (ii) Scrutiny of replies received from the various Government Departments in respect of implementation of the outstanding assurances as contained in the 25th Report of the Committee.
37.	14th December, 1994 (New Delhi)	4	The Committee framed the questionnaire to be discussed with the Sister Committee of Orissa, Tamil Nadu and Gujarat.
38.	17th December, 1994 (Bhubneshwar)	3	Discussion with the Dy. Secretary of Orissa Legislative Assembly regarding matters of common interest.
39.	20th December, 1994 (Madras)	3	Discussion with the Sister Committee of Tamil Nadu Legislative Assembly regarding matters of common interest.
40.	21st December, 1994 (Rameshwaram)	3	The Committee reviewed the discussion held with the Sister Committee of Tamil Nadu Legislative Assembly.
41.	24th December, 1994 (Dawarkaji)	3	The Committee reviewed the Statements given by the Ministers on the floor of the House during the Budget Session, 1993.
42.	24th December, 1994 (Ahemdabad)	3	Discussion with the Additional Secretary of Gujarat Legislative Assembly regarding matters of common interest.

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43.	27th December, 1994 (New Delhi)	4	The Committee reviewed the discussion held during its tour to the States of Orissa, Tamil Nadu and Gujarat.
44.	29th December, 1994	4	The Committee passed condolence resolution on the untimely demise of Giani Zail Singh Former, President of India.
45.	3rd January, 1995	5	Scrutiny of replies received from the various Government Departments regarding implementation of the outstanding assurances as contained in the 25th Report of the Committee.
46.	10th January, 1995.	6	Do
47.	17th January, 1995	6	Scrutiny of replies received from the various Government Departments in respect of implementation of the outstanding assurances as contained in the 25th Report of the Committee.
48.	24th January, 1995	4	(i) Do (ii) Confirmation of proceedings. (iii) The Committee decided to hold its next meetings at Jaisalmer (Rajasthan) on 15th and 16th February, 1995.
49.	30th January, 1995	4	Scrutiny of replies received from the various Government Departments in respect of implementation of the outstanding assurances as contained in the 25th Report of the Committee.
50.	6th February, 1995	Nil	No business was transacted for want of Quorum.
51.	13th February, 1995	4	Scrutiny of replies received from the various Government Departments in respect of implementation of the outstanding assurances as contained in the 25th Report of the Committee.
52.	20th February, 1995	5	The Committee drafted its 26th Report for the year 1994-95.
53.	28th February, 1995	5	The Committee finalised its 26th Report for the year 1994-95.
54.	29th March, 1995 (Jaipur)	4	(i) The Committee decided to cancellation of the Meeting with Sister Committee of Rajasthan Legislative Assembly due to the death of Ex-Chief Minister of Rajasthan and decided to hold its own meeting.



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			(ii) Scrutiny of the replies received from the various Government Departments in respect of implementation of the outstanding assurances as contained in the 76th Report of the Committee.
55.	30th March, 1995 (Jodhpur)	4	Do
56.	31st March, 1995 (Delhi)	4	Do

### Presentation of the Report

The 26th Report of the Committee on Govt. Assurances of the Haryana Vidhan Sabha was presented to the House on 23rd March, 1995.

### Meetings at places other than Chandigarh

The Committee held its meetings at New Delhi on 24-6-94, 30-6-94, 14-12-94, 27-12-94, 31-3-95, Bombay on 26-6-94 and 28-6-94, Bhubneshwar on 17-12-94, Madras on 20-12-94, Rameshwaram on 21-12-94, Dawarkaji on 24-12-94, Ahmedabad on 24-12-94, Jaipur on 29-3-95 and Jodhpur on 30-3-95.

### Proceedings

A record of the proceedings of the meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

### Committee on Subordinate Legislation

The Committee, consisting of eight Members of the Haryana Vidhan Sabha including the Advocate General, Haryana was nominated by the Hon'ble Speaker on the 27th April, 1994 and was notified in the official Gazette vide Notification No. HVS—LA (Sub-Leg.)-1/1994-95/24, dated the 28th April, 1994.

Shri Hari Singh Nalwa was appointed as the Chairman of the Committee by the Speaker.

The Committee held 57 meetings during the period under review.

The names of Members and number of meetings attended by each of them are shown in the following table.

Sr. No.	Name of Member	Number of meetings attended
*1.	Shri Hari Singh Nalwa	15
*2.	Smt. Chandravati	27
3.	Shri Birender Singh	25
4.	Shri Chander Mohan	Nil
5.	Shri Azmat Khan	31
6.	Shri Suraj Bhar Kajal	43
7.	Shri Karan Singh Dalal	44
8.	Shri Om Parkash Beri	56
9.	Advocate General	Nil
	<b>Special Invitee</b>	
**	Prof. Chattar Pal Singh	28

\*Shri Hari Singh Nalwa, M.L.A., resigned from the Chairmanship and membership of the Committee with effect from the 3rd August, 1994 and in his place Smt. Chandravati, M.L.A., was nominated as Member and Chairman of the Committee by the Speaker with effect from 3rd August, 1994 for the remaining period of the year 1994-95, vide notification No. HVS-LA (Sub-Leg)-1/94-95/36, dated the 5th August, 1994.

\*\*Shri Chhattar Pal Singh, M.L.A., was nominated by the Speaker as Special Invitee of the Committee with effect from the 15th September, 1994 for the remaining period of the year 1994-95, vide notification No. HVS-LA(Sub-Leg)-1/1994-95/47, dated 16th September, 1994.

## Rules Scrutinised

1. The Committee scrutinised the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Rules, 1965 framed under the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963.

II. Further observations/recomendations made by the Committee on the replies/action taken by the Government in implementation of their earlier recommendation in respect of—

1. The Workmen's Compensation Rules, 1924 framed under Section 32 of the Workmen's Compensation Act, 1923 (Seventeenth Report for the year 1985-86).
2. The Punjab Entertainments Duty Rules, 1956 framed under the Punjab Entertainments Duty Act, 1955 (Nineteenth Report for the year 1987-88).
3. The Punjab Welfare Officers Recruitment and Conditions of Service Rules, 1952 framed under the Factories Act, 1948 (Nineteenth Report for the year 1987-88).
4. The Haryana Cold Storage (Licensing and Regulation) Order, 1979 framed under the Essential Commodities Act, 1955 (Nineteenth Report for the year 1987-88).
5. The Punjab Factory Rules, 1952 framed under the Factories Act, 1948 (Twentieth Report for the year 1988-89).
6. The Punjab Distillery Rules, 1932 framed under the Punjab Exeise Act, 1914 (Twenty First Report for the year 1989-90).
7. The Haryana Air (Prevention and Control of Pollution) Rules, 1983 framed under the Air (Prevention and Control of Pollution) Act, 1981. (Twenty Second Report for the year 1990-91).
8. The Punjab Medical Registration Rules, 1917 framed under section 24 of the Punjab Medical Registration Act, 1916 (Twenty third Report for the year 1991-92).
9. The Haryana Co-operative Societies Rules, 1989 framed under section 131 of the Hayana Co-operative Societies Act, 1984 (Twenty Fourth Report for the year 1992-93).
10. The Rules, Bye-Laws and Regulations made under the Punjab Agricultural Produce Markets Act, 1961 (Twenty Fifth Report for the year 1993-94).

## Meetings held and Business Transacted

The dates of the meetings, the numbers of Members and the business transacted at each meeting are given below:—

Sr. No.	Date of meeting	Number of members present	Business transacted
1	2	3	4
1.	9th May, 1994	2	Meeting adjourned for want of Quorum.
2.	16th May, 1994	5	<ol style="list-style-type: none"> <li>Welcome address by the Secretary, Haryana Vidhan Sabha.</li> <li>Discussion on the scope and functions of the Committee.</li> <li>Selection of Rules for Scrutiny.</li> </ol>
3.	23rd May, 1994	6	Oral examination of the representatives of the Labour and Employment Department in respect of non-supply of replies regarding the implementation of recommendations, observations of the Committee as contained in its 17th Report concerning the Workmen's Compensation Rules, 1924 framed under section 32 of the Workmen's Compensation Act, 1923.
4.	24th May, 1994	5	Scrutiny of the Haryana Urban Development Authority Regulations framed under the Haryana Urban Development Authority Act, 1977.
5.	30th May, 1994	4	<ol style="list-style-type: none"> <li>Oral examination of the representatives of Excise &amp; Taxation Department in respect of non-supply of replies regarding the implementation of recommendations/observations of the Committee as contained in its 19th Report concerning the Punjab Entertainments Duty Rules, 1956 framed under the Punjab Entertainments Duty Act, 1955.</li> <li>Oral examination of the representatives of Labour and Employment Department in respect of implementation of recommendations/observations of the Committee as contained in its 19th Report concerning the Punjab Welfare Officers Recruitment and Conditions of Service Rules, 1952 framed under the Factories Act, 1948.</li> <li>Oral examination of the representatives of the Agriculture Department in respect of implementation of Recommendations/observations of the Committee as contained in the 19th Report concerning the Haryana Cold Storage (Licensing and Regulation) Order, 1979 framed under the Essential Commodities Act, 1955.</li> </ol>



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6.	31st May, 1994	3	Resumption of scrutiny of the Haryana Urban Development Authority Regulations framed under the Haryana Urban Development Authority Act, 1977.
7.	6th June, 1994	5	<ol style="list-style-type: none"> <li data-bbox="651 462 1040 693">1. Oral examination of the representatives of the Labour Department in respect of Non-supply of replies regarding the implementation of recommendations/observations of the Committee as contained in the 20th Report of the Committee concerning the Punjab Factories Rules, 1952 framed under the Factories Act, 1948.</li> <li data-bbox="651 706 1040 930">2. Oral examination of the representatives of the Excise and Taxation Department in respect of non-supply of replies regarding the implementation of recommendations of the Committee as contained in its 21st Report concerning the Punjab Distillery Rules, 1932 framed under the Punjab Excise Act, 1914.</li> </ol>
8.	7th June, 1994	5	<ol style="list-style-type: none"> <li data-bbox="635 953 1040 1130">1. Oral examination of the representatives of the Town and Country Planning Department in respect of non-supply of copies of the Rules/Regulations framed under the Haryana Urban Development Authority Act, 1977 for scrutiny by the Committee.</li> <li data-bbox="635 1142 1040 1275">2. Resumption of scrutiny of the Haryana Urban Development Authority Rules/Regulations framed under the Haryana Urban Development Authority Act, 1977.</li> </ol>
9.	13th June, 1994	4	Papers were placed before the Committee received from the Commissioner & Secretary to Government Haryana Forests and Environment Department and Health Department showing their inability to attend the meeting of the Committee which noted the contents thereof.
10.	14th June, 1994	4	<ol style="list-style-type: none"> <li data-bbox="611 1517 1040 1639">1. Resumption of scrutiny of the Haryana Urban Development Authority Regulations framed under the Haryana Urban Development Authority Act, 1977.</li> <li data-bbox="611 1652 1040 1705">2. Oral examination of the representatives of Labour and Employment</li> </ol>

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Department regarding the implementation of recommendations/ observations of the Committee as contained in its 20th Report concerning the Punjab Factories Rules, 1952 framed under the Factories Act, 1948.

3. Oral examination of the Representatives of the Excise & Taxation Department in respect of non-supply of replies regarding the implementation of recommendations of the Committee as contained in its 21st Report concerning the Punjab Distillery Rules, 1932 framed under the Punjab Excise Act, 1914.

11. 20th June, 1994

- 4 1. Oral examination of the representatives of the Environment Department in respect of implementation of recommendations/ observations of the Committee as contained in its 22nd Report concerning the Haryana Air (Prevention and Control of Pollution) Rules, 1983 framed under the Air (Prevention and Control of Pollution) Act, 1981.

2. Oral examination of the representatives of the Co-operation Department in respect of implementation of recommendations/ observations of the Committee as contained in its 24th Report concerning the Haryana Co-operative Societies Rules, 1989 framed under section 131 of the Haryana Co-operative Societies Act, 1984.

12. 27th June, 1994

- 6 Oral examination of the representatives of Agriculture Department in respect of non-supply of replies regarding the implementation of recommendations/ observations of the Committee as contained in its 25th Report concerning the Rules, Bye-Laws and Regulations framed under the Punjab Agricultural Produce Markets Act, 1961.

13. 28th June, 1994

- 6 Resumption of scrutiny of the Haryana Urban Development Authority Regulations framed under the Haryana Urban Development Authority Act, 1977.

14. 4th July, 1994

- 4 1. Oral examination of the Representatives of Health Department in respect of non-supply of replies

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			regarding the implementation of recommendations/observations of the Committee as contained in its 23rd Report concerning the Punjab Medical Registration Rules 1917 framed under Section 24 of the Punjab Medical Registration Act, 1916.
		2.	Oral examination of the representatives of Town & Country Planning Department in respect of non-supply of replies regarding the implementation of recommendations/observations of the Committee as contained in its 25th Report concerning the Haryana Development and Regulations of Urban Areas Rules 1976 framed under the Haryana Development and Regulations of Urban Areas Act, 1975.
15.	5th July, 1994	4	Resumption of scrutiny of the Haryana Urban Development Authority Regulations framed under the Haryana Urban Development Authority Act, 1977.
16.	11th July, 1994	1	Meeting adjourned for want of Quorum.
17.	12th July, 1994	3	Passing of condolence resolution on the sad demise of Shri Surinder Nath, Governor of Punjab and Himachal Pradesh.
18.	18th July, 1994	4	Postponment of oral examination of the Commissioner and Secretary to Government Haryana Agriculture Department.
19.	19th July, 1994	5	Resumption of scrutiny of the Haryana Urban Development Authority Regulations framed under the Haryana Urban Development Authority Act, 1977.
20.	25th July, 1994	4	Resumption of scrutiny of the Haryana Urban Development Authority Regulations framed under the Haryana Urban Development Authority Act, 1977.
21.	1st August, 1994	5	Oral examination of the representatives of the Agriculture Department in respect of implementation of recommendations/observations of the Committee as contained in its 25th Report concerning the rules-bye-laws and regulations framed under the Punjab Agricultural Produce Markets Act, 1961.

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22.	2nd August, 1994	4	Resumption of scrutiny of the Haryana Urban Development Authority (Preservation of Trees) Regulations, 1979, framed under the Haryana Urban Development Authority Act, 1977.
23.	8th August, 1994	4	Scrutiny of the Haryana Urban Development Authority (Erection of Buildings) Regulations framed under the Haryana Urban Development Authority Act, 1977.
24.	17th August, 1994	6	Resumption of scrutiny of the Haryana Urban Development Authority (Erection of Buildings) Regulations framed under the Haryana Urban Development Authority Act, 1977.
25.	22nd August, 1994	5	Resumption of scrutiny of the Haryana Urban Development Authority (Erection of Buildings) Regulations framed under the Haryana Urban Development Authority Act, 1977.
26.	23rd August, 1994	5	Oral examination of the Representatives of the Labour and Employment Department in respect of non-supply of replies regarding the implementation of recommendations/observations of the Committee as contained in its 17th Report concerning the Workmen's compensation Rules, 1924 framed under section 32 of the Workmen's Compensation Act, 1923.
27.	30th August, 1994	2	Meeting adjourned for want of Quorum.
28.	31st August, 1994	4	<ol style="list-style-type: none"> <li>1. Paper was placed before the Committee received from the Chief Secretary to Government Haryana, informing that due to unavoidable circumstances, he will not be available to attend the meeting of the Committee fixed for 31st August, 1994 and request for postponement of the meeting of the Committee.</li> <li>2. Resumption of scrutiny of the Haryana Urban Development Authority Regulations framed under the Haryana Urban Development Authority Act, 1977.</li> </ol>
29.	5th September, 1994	2	Meeting adjourned for want of Quorum.



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30. 21st September, 1994	5	Resumption of scrutiny of the Haryana Urban Development Authority (Erection of Buildings) regulations, 1979 framed under the Haryana Urban Development Authority Act, 1977.	
31. 26th September, 1994	6	Resumption of scrutiny of the Haryana Urban Development Authority Regulations framed under the Haryana Urban Development Authority Act, 1977.	
32. 3rd October, 1994	7	1. Resumption of scrutiny of the Haryana Urban Development Authority (Erection of buildings) Regulations framed under the Haryana Urban Development Authority Act, 1977.	
33. 11th October, 1994	5	2. Confirmation of Proceedings.	
34. 18th October, 1994	5	Scrutiny of the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Rules, 1965 framed under the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963.	
35. 25th October, 1994	5	Resumption of scrutiny of the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Rules, 1965, framed under the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963.	
36. 31st October, 1994	5	1. Resumption of scrutiny of the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Rules, 1965 framed under the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963.	
	6	2. The Committee decided to undertake the study tour to the state of Kerala and the Union Territory of Lakshadweep from 5th to 17th December, 1994.	
	6	Resumption of scrutiny of the Punjab Scheduled Roads and Controlled Areas Restrictions of Unregulated Development Rules, 1965 framed under the Punjab Scheduled Roads and Controlled Areas Restrictions of Unregulated Development Act, 1963.	

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37.	7th November, 1994	6	Resumption of scrutiny of the Punjab Scheduled Roads and Controlled Areas Restrictions of Unregulated Development Rules, 1965 framed under the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963.
38.	14th November, 1994	6	Resumption of scrutiny of the Punjab Scheduled Roads and Controlled Areas Restrictions of Unregulated Development Rules, 1965 framed under the Punjab Scheduled Roads and Controlled Areas Restriction s of Unregulated Development Act, 1963.
39.	21st November, 1994	3	Meeting adjourned for want of Quorum.
40.	22nd November, 1994	7	<ol style="list-style-type: none"> <li>1. Resumption of scrutiny of the Punjab Scheduled Roads and Controlled Areas Restrictions of Unregulated Development Rules, 1965 framed under the Punjab Scheduled Roads and Controlled Areas Restrictons of Unregulated Development Act, 1963.</li> <li>2. Cancellation of tour to the States of Kerala and Union Territory of Lakshadweep.</li> </ol>
41.	28th November, 1994	5	Scrutiny of the Punjab Village Common Lands (Regulation) Rules, 1964 framed under the Punjab Village Common Lands (Regulation) Act, 1961.
42.	29th November, 1994	6	<ol style="list-style-type: none"> <li>1. Oral examination of the representatives of the Labour and Employment Department in respect of non-supply of replies regarding the implementation of recommendations/observations of the Committee as contained in its 17th Report concerning the Workmen's Compensation Rules 1924 framed under section 32 of the Workmen's Compensation Act, 1923.</li> <li>2. The Committee decided to undertake its study tour to the States of Tamil Nadu, Maharashtra and Goa from 26th December, 1994 to 6th January, 1995.</li> </ol>
43.	6th December, 1994.	4	Oral examination of the representatives of the Excise and Taxation Department in respect of non-supply of replies regarding the implementation of recommendations/observations of the Committee as contained in its 19th Report concerning the Punjab

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			Entertainments Duty Rules, 1956 framed under the Punjab Entertainments Duty Act, 1955.
44.	7th December, 1994	6	<ol style="list-style-type: none"> <li>1. Paper was placed before the Committee received from Financial Commissioner &amp; Secretary to Government, Haryana, Labour &amp; Employment Department Chandigarh showing his inability to attend the meeting of the Committee in view of the meeting of the Labour Welfare Board, Haryana at Delhi on 7-12-1994, itself. The Committee noted the contents thereof.</li> <li>2. The Committee reviewed its earlier study tour which was to commence from 26th December, 1994, to 6th January, 1995 and after a detailed discussion decided to undertake the study tour to the States of Maharashtra, Karnataka and Madhya Pradesh instead of Tamil Nadu and Goa w.e.f. 30th December, 1994 to 10th January, 1995.</li> </ol>
45.	13th December, 1994	6	Oral examination of the representatives of the Labour and Employment Department in respect of non-supply of replies regarding the implementation of recommendations/observations of the Committee as contained in its 20th Report concerning the Punjab Factories Rules, 1952 framed under the Factories Act, 1948.
46.	21st December, 1994	7	Oral examination of the representatives of the Excise and Taxation Department in respect of non-supply of replies regarding the implementation of recommendations/observations of the Committee as contained in its 21st Report concerning the Punjab Distillery Rules, 1932 framed under the Punjab Excise Act, 1914.
47.	26th December, 1994	4	The Committee placed on record their deep sense of sorrow and grief at the demise of Giant Zail Singh, former President of India on 25th December, 1994.
48.	29th December, 1994 (New Delhi)	5	Framing of questionnaire for discussion with the Sister Committees of Maharashtra, Karnataka and Madhya Pradesh.
49.	2nd January, 1995 (Bombay)	5	<ol style="list-style-type: none"> <li>1. Discussion with the Officers of the Maharashtra Legislative Assembly Bombay.</li> <li>2. Cancellation of further tour Programme.</li> </ol>

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50.	9th January, 1995	4	Oral examination of the representatives of the Health Department in respect of non-supply of replies regarding the implementation of recommendations/observations of the Committee as contained in its 23rd Report concerning the Punjab Medical Registration Rules, 1917 framed under Section 24 of the Punjab Medical Registration Act, 1916.
51.	17th January, 1995	7	Papers placed before the Committee received from the Joint Secretary to Govt., Haryana, Cooperation Department showing inability of the Financial Commissioner & Secretary to Govt., Haryana, Cooperation Department to attend the meeting. The Committee noted the contents thereof.
52.	23rd January, 1995	6	Postponement of Oral examination of the representatives of Town and Country Planning Department in respect of the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Rules, 1965 framed under the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963.
53.	30th January, 1995	6	Oral examination of the representatives of Agricultural Department in respect of implementation of recommendations/observations of the Committee as contained in its 19th Report concerning the Haryana Cold Storage (Licensing and Regulation) Order, 1979 framed under the essential Commodities Act, 1955.
54.	14th February, 1995	7	Oral examination of the Commissioner and Secretary, Town and Country Planning Department in respect of the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Rules, 1965 framed under the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963.
55.	20th February, 1995	5	<ol style="list-style-type: none"> <li>1. Confirmation of Proceedings.</li> <li>2. The Committee drafted and finalised the first part of its 26th Report for the year 1994-95.</li> </ol>
56.	28th February, 1995	6	<ol style="list-style-type: none"> <li>1. Resumption of oral examination of the Representatives of Town and Country Planning Department in</li> </ol>

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57. 29th March, 1995	5	respect of the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Rules, 1965 framed under the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963.	<ol style="list-style-type: none"> <li>2. The Committee drafted and finalised the remaining part of its 26th Report for the year 1994-95.</li> <li>3. Confirmation of Proceedings.</li> </ol>
		Scrutiny of the replies regarding implementation of recommendations/observations as contained in 19th Report concerning the Punjab Welfare Officers Recruitment and Conditions of Service Rules, 1952 framed under the Factories Act, 1948.	

#### Meeting at places other than Chandigarh

The Committee undertook an official study tour to the State of Maharashtra from 29th December, 1994 to 3rd January, 1995 with a view to have discussion with its counter parts on matters of common interests and held 2 meetings at different places i. e. Bombay and Delhi.

#### Report Presented

The Committee presented to the House its 26th Report for the year 1994-95 on the 24th March, 1995.

#### Proceedings

A record of the proceedings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

## BUSINESS ADVISORY COMMITTEE

The Business Advisory Committee which was ordered to continue for the Budget Session 1994 on 17-2-1994 continued to function upto 18th August, 1994 and the same was ordered to continue for the September Session, 1994 on the 19th August, 1994.

The Committee which was ordered to continue for the September Session, 1994 held one meeting i.e. 12th September, 1994. The names of the Members of the Committee/Special Invitee and the meeting attended by each Member are given below:—

Sr. No.	Name of Member	No. of meeting attended
1.	Shri Ishwar Singh, Speaker	1
2.	Shri Bhajan Lal, Chief Minister	1
3.	Shri Jagdish Nehra, Parliamentary Affairs Minister	1
4.	Shri A. C. Chaudhari, Power Minister	1
5.	Shri Bansi Lal, M.L.A.	Nil
6.	Shri Sampat Singh, M.L.A. Leader of Opposition	1
<b>Special Invitee:</b>		
	Shri Sumar Chand Bhatt, Deputy Speaker	1

### Report Presented

The following report was presented on the date noted against:—

Sr. No.	Subject of Report	Date of Presentation
1	2	3
1.	Recommendation regarding allocation of time for transaction of Government Business for the meetings of the Vidhan Sabha held from the 12th September, 1994 to 15th September, 1994 i.e. Obituary References, Papers to be laid/relaid on the Table of the House, Presentation of excess demands over grants	12th September, 1994

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and Appropriations for the year 1988-89, Presentation of three Preliminary Reports of the Committee of Privileges and extension of time for presentation of the final reports thereon. Discussion and Voting on the Excess demands over Grants and appropriation for the year 1988-89, Appropriation Bill in respect of Excess Demands over Grants and appropriation for the year 1988-89, Government Bills and Non-official Business.

The Committee which was ordered to continue for the September Session, 1994 on 19th August, 1994 continued to function upto 12th February, 1995 and the same was ordered to continue for the Budget Session, 1995 on the 13th February, 1995.

The Committee which was ordered to continue for the Budget Session, 1995 held two meetings i.e. on 6th March, 1995 and 13th March, 1995. The names of Members of the Committee/Special Invitee and the meetings attended by each member are given below:—

Sr. No.	Name of Member	Number of meetings attended
1	2	3
1.	Shri Ishwar Singh, Speaker	2
2.	Shri Bhajan Lal, Chief Minister	2
3.	Shri Jagdish Nehra, Parliamentary Affairs Minister	2
4.	Shri A. C. Chaudhari Industries Minister	1
5.	Shri Bansi Lal, M.L.A.	1
6.	Shri Sampat Singh, M.L.A. Leader of Opposition	2
	<b>Special Invitee</b>	
	Shri Sumer Chand Bhatt, Dy. Speaker	2

### Report Presented

The following reports were presented on the dates noted against each :—

1	2	3
1.	<p>Recommendation regarding allocation of time for transaction of Government Business for the meetings of the Vidhan Sabha held from the 6th March, 1995 to 10th March, 1995 and from 13th March, 1995 to 15th March, 1995 and also from 20th March, 1995 to 24th March, 1995 i.e. Obituary. Refere nces, Papers to be relaid/laid on the Table of the House, Presentation of four preliminary Reports of the Committee of Privileges and extension of time for presentation of final reports thereon, Discussion on the Governor's Address, Presentation of Supplementary Estimates for the year 1994-95 and the Reports of the Estimates Committee thereon, Resumption of discussion on the Governor's Address, Non-official Business, Resumption of discussion on the Governor's Address and Voting on Motion of Thanks, Discussion and Voting on Demands for Grants on the Supplementary Estimates for the year 1994-95, Presentation of Budget Estimates for the year 1995-96, General discussion on Budget Estimates for the year 1995-96, Resumption of general discussion on Budget Estimates for the year 1995-96 and reply by the Finance Minister. Presentation of Assembly Committee Reports. Discussion and Voting on Demands for Grants for the year 1995-96, Appropriation Bill in respect of Budget Estimates for the year 1995-96, Appropriation Bill in respect of Supplementrary Estimates for the year 1994-95 and Government Bills.</p>	6 th March, 1995
2..	<p>Recommendation regarding allocation of time for transaction of Government Business for the meetings of the Vidhan Sabha held from 14th March, 1995 to 15th March, 1995 and from 20th March, 1995 to 24th March, 1995 and also from 27th March, 1995 to 28th March, 1995</p>	13th March, 1995



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i.e. Paper to be laid on the table of the House, General discussion on the Budget Estimates for the year 1995-96, Resumption of discussion on the Budget Estimates for the year 1995-96 and reply by the Finance Minister, Non-official Business. Presentation of Assembly Committee Reports, Discussion and Voting on Demands for grants on the Budget Estimates for the year 1995-96, Appropriation Bill in respect of Supplementary Estimates for the year 1994-95. Appropriation Bill in respect of Budget Estimates for the year 1995-96, Official Resolutions and Government Bills.

## RULES COMMITTEE

The Committee consisting of eight Members of the Vidhan Sabha was nominated by the Speaker on the 27th April, 1994 vide notification No. HVS-LA-74/94/28, dated the 29th April, 1994.

The Committee held eight meetings during the period under review. The names of Members and number of meetings attended by each one of them are shown in the following table:—

Sr. No.	Name of Member	No. of meetings attended
1.	Shri Ishwar Singh, Speaker,	7
	Ex-Officio- Chairman	
2.	Shri Sumer Chand Bhatt, Deputy Speaker	4
3.	Shri Mani Ram Keharwala, M. L. A.	4
4.	Dr. Ram Parkash, M. L. A.	7
5.	Shri Kharaiti Lal Sharma, M. L. A. (Now State Minister)	4
6.	Shri Jai Pal Singh, M. L. A.	1
7.	Shri Karan Singh Dalal, M. L. A.	8
8.	Shri Jai Singh Rana, M. L. A.	5
*9.	Prof. Chhattar Pal Singh, M. L. A.	1
	Special Invitee	

\*Prof. Chhattar Pal Singh, M. L. A. was nominated as Special Invitee on the 24th March, 1995 vide notification No. HVS-LA-74/95/18 dated the 27th March, 1995.

### Business Transacted

The Rules Committee examined the first 64 rules of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly and suggested certain amendments, modifications and additions etc. therein. However, rules 33 and 62 are yet to be examined by the Committee in one of its subsequent meetings.

### Proceedings

A record of proceedings of the meetings of the Rules Committee has been kept in the Haryana Vidhan Sabha Secretariat.

## COMMITTEE OF PRIVILEGES 1994-95

The Committee of Privileges consisting of ten Members was nominated by the Speaker on the 27th April, 1994.

Shri Jai Parkash, M.L.A. was appointed by the Speaker as Chairman of the Committee. The names of the Members of the Committee are as under:—

	**1. Shri Jai Parkash, M.L.A.	Chairman
@@2.	Shri K.L. Sharma, M.L.A.	Member
xxx3.	Shri Amar Singh Dhanak, M.L.A.	—do—
****4.	Shri Verendar Singh, M.L.A.	—do—
*5	Shri Rajinder Singh Bisla, M.L.A.	—do—
6.	Shri Azmat Khan, M.L.A.	—do—
7.	Shri Mani Ram Rupawas, M.L.A.	—do—
8.	Shri Ram Bhajan Aggarwal, M.L.A.	—do—
9.	Shri Zakir Hussain, M.L.A.	—do—
-10.	Shri Surjit Kumar, M.L.A.	—do—
***11.	Shri Sher Singh, M.L.A.	Chairman
x12.	Shri Hari Singh Nalwa, M.L.A.	Member
x13.	Shri Anand Singh Dangi, M.L.A.	—do—
x14.	Shri Jai Singh Rana, M.L.A.	—do—
@15.	Shri Peer Chand, M.L.A.	—do—
16.	Shri Jai Pal Singh, M.L.A.	—do—
17.	Shri Phusa Ram, M.L.A.	—do—
18.	Shri Amir Chand Makkar, M.L.A.	—do—
xx19.	Shri Anand Singh Dangi, M.L.A.	—do—

\*Shri Rajinder Singh Bisla, M.L.A. resigned from the Membership of the Committee w.e.f. 27th July, 1994.

\*\*Shri Jai Parkash, M.L.A. resigned from the Membership/Chairmanship of the Committee w.e.f. 20th September, 1994 on his appointment as Minister of State.

\*\*\* Shri Sher Singh, M.L.A. was nominated Member/Chairman of the Committee w.e.f. 4th October, 1994.

\*\*\*\* Shri Verendar Singh, M.L.A. resigned from the Membership of the Committee w.e.f. 20th September, 1994 on his appointment as a Cabinet Minister.

x Sarvshri Hari Singh, Nalwa, M.L.A. Anand Singh Dangi, M.L.A. and Shri Jai Singh Rana, M.L.A. were nominated Members of the Committee w.e.f. 7th October, 1994.

@@ Shri K.L. Sharma, M.L.A. resigned from the Membership of the Committee w.e.f. 20th September, 1994 on his appointment as Minister of State.

@ Shri Peer Chand, M.L.A. was nominated as Member of the Committee w.e.f. 18th October, 1994.

xxx Shri Amar Singh Dhanak, M.L.A. resigned from the Membership of the Committee w.e.f. 20th September, 1994 on his appointment as a Cabinet Minister.

xx Shri Anand Singh Dangi, M.L.A. resigned from the Membership of the Committee on his appointment as a Cabinet Minister and his resignation was accepted by the Hon'ble Speaker w.e.f. 13th April, 1995.

The Committee held a total number of 22 meetings during the period under review. The names of the Members and the number of meetings attended by each of them are shown in the following table:—

Sr. No.	Name of Members	Number of meetings attended
1	2	3
1.	Shri Jai Parkash, M.L.A.	11
2.	Shri K.L. Sharma, M.L.A.	6
3.	Shri Amar Singh Dhanak, M.L.A.	6
4.	Shri Verendar Singh, M.L.A.	2
5.	Shri Rajinder Singh Bisla, M.L.A.	6
6.	Shri Azmat Khan, M.L.A.	11
7.	Shri Mani Ram Rupawas, M.L.A.	11
8.	Shri Ram Bhajan Aggarwal, M.L.A.	9
9.	Shri Zakir Hussain, M.L.A.	7
10.	Shri Surjit Kumar, M.L.A.	12
11.	Shri Sher Singh, M.L.A.	3
12.	Shri Hari Singh Nalwa, M.L.A.	1
13.	Shri Anand Singh Dangi, M.L.A.	Nil
14.	Shri Jai Singh Rana, M.L.A.	2
15.	Shri Peer Chand, M.L.A.	Nil
16.	Shri Jai Pal Singh, M.L.A.	3
17.	Shri Phusa Ram, M.L.A.	Nil
18.	Shri Amir Chand Makkār, M.L.A.	4

#### Pending question of Privileges

1. Question of alleged breach of privileges given notice of by Shri Mani Ram Keharwala, M.L.A. against Shri Sampat Singh, M.L.A. and Leader of Opposition in respect of casting aspersions and reflection on the impartiality of the Speaker and using derogatory remarks in his statement published in various newspapers on 4th March, 1993.

2. Question of alleged breach of Privileges given notice of by Shri Ram Rattan, M.L.A. against Shri Karan Singh Dalal, M.L.A. for using abusive and threatening language to kill and intimidate him in relation to the discharge of his parliamentary duties in the presence of Sarvshri Mohd. Ilyas, Shakrullah Khan, Mahender Partap Singh, Raj Kumar, Dharmbir Gauba, Joginder Singh, Mani Ram Keharwala and Chhattar Pal Singh, etc. etc. in the lobby of the House at about 3.00 P.M. on the 11th March, 1993.

3. Question of breach of Privileges given notice of by Shri Jagdish Nehra, Parliamentary Affairs, Minister, Haryana, against Shri Karan Singh Dalal, M.L.A. regarding "levelling false and baseless allegation" against the Leader of the House, by making a motion based on palpable falsehood, deliberately and knowingly with the an ulterior motive when the factual position was clarified by the Hon'ble Chief Minister on the floor of the House on 15th March, 1994.

The following question of alleged breach of Privileges was received during the year under review:—

A question of alleged breach of Privileges against Shri Om Parkash Chautala, M.L.A. for making false and wrong statement on the floor of the House on 14th September, 1994, that he was honourably acquitted in the case of seizure of watches by the Custom Authorities was referred by the House to the Committee of Privileges on 15th September, 1994.

#### Meeting Held And Business Transacted

Sr. No.	Date of meeting	Number of member presented	Business transacted :
1	2	3	4
1.	6-4-1994	6	In the absence of the Chairman Shri Amir Chand Makkar, M.L.A. a Member of the Committee, was chosen to preside over the meeting.  The Committee considered the privilege issue against Shri Karan Singh Dalal, M.L.A. given notice of by Shri Jagdish Nehra, Parliamentary Affairs Minister and decided to consider the same in more detail in its next meeting.
2.	7-4-1994	6	The Committee held discussion about the privilege issue against Shri Karan Singh Dalal, M.L.A. given notice of by Shri Jagdish Nehra, Parliamentary Affairs Minister, Haryana, and decided to meet again and discuss in more details on 12th April, 1994.  Proceedings of the meetings of the Committee held on 21-2-94 and 30-3-94 were confirmed.
3.	12-4-1994	3	Meeting adjourned for want of quorum.
4.	21-4-1994	6	The Committee considered the privilege issue against Shri Karan Singh Dalal, M.L.A. given notice of by Shri Jagdish Nehra, Parliamentary Affairs Minister, Haryana.  The Committee decided for oral evidence of Shri Jagdish Nehra, Parliamentary Affairs Minister, Haryana.

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The Committee further decided that summon be issued to Shri Jagdish Nehra, Minister to appear before it on the scheduled date and time.

The proceeding of the meetings of the Committee held on 6th & 7th April, 1994 were confirmed.

5. 29-4-1994

-6

In the absence of the Chairman, Shri Rajinder Singh Bisla, M.L.A. a member of the Committee was chosen to preside over the meeting.

The Committee considered the privilege issue against Shri Karan Singh Dalal, M.L.A. given notice of by Shri Jagdish Nehra, Parliamentary Affairs Minister, Haryana.

6. 10-5-1994

-7.

Shri Jagdish Nehra, Parliamentary Affairs Minister, Haryana, appeared before the Committee and made a request to supply him the copies of the relevant proceedings of the House relating to the privilege issue on the subject. The Committee after some discussion decided to place the matter before the Hon'ble Speaker for decision in the matter in accordance with the rules.

In view of the request of the Minister, the Committee decided to postpone his oral evidence for 17th May, 1994.

The proceedings of the meetings of the Committee held on 21st and 29th April, 1994 were confirmed.

7. 17-5-1994

-8

D.O. letter dated 17th May, 1994 received from Shri Jagdish Nehra, Parliamentary Affairs Minister, addressed to the Chairman, Privileges Committee, requesting for the extension of time to appear before the Committee for oral evidence, was placed before the Committee. The Committee acceded to the request of the Hon'ble Minister and decided that he will be orally examined in its next meeting.

The proceeding of the meeting of the Committee held on 10th May 1994 was confirmed.

8. 31-5-1994

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Meeting adjourned for want of quorum.

9. 21-6-1994

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After informal discussion the Committee recorded the oral evidence of Shri Jagdish Nehra, Parliamentary Affairs Minister, Haryana in regard to the question of alleged breach of Privilege against Shri Karan Singh Dalal, M.L.A.

1	2	3	4
10. 4-7-1994		6	<p>Proceeding of the meeting of the Committee held on 17th May, 1994 was confirmed.</p> <p>The Committee considered the Privilege Issue against Shri Karan Singh Dalal, M.L.A. given notice of by Shri Jagdish Nehra, Parliamentary Affairs Minister and decided that the Deputy Commissioner Faridabad and Principal of Government College, Faridabad may be asked to appear before the Committee alongwith the relevant record.</p>
11. 11-7-1994		Nil	<p>The Committee considered the privilege issue against Shri Sampat Singh, M.L.A. and Leader of Opposition given notice of by Shri Mani Ram Keharwala, M.L.A. and decided that summon may be sent to Shri Mani Ram Keharwala to appear before the Committee and submit the relevant papers on the subject.</p> <p>No Member came to attend the meeting of the Committee of Privileges.</p>
12. 25-7-1994		3	<p>Meeting was adjourned for want of quorum and no business was transacted</p>
13. 2-8-1994		4	—Do—
14. 9-8-1994		6	<p>After informal discussion the Committee recorded the oral evidence of Shri Ram Niwas, Deputy Commissioner, Faridabad and Mrs. Avinash Sethi, Principal, Govt. College, Faridabad, in regard to the question of alleged breach of Privilege against Shri Karan Singh Dalal, M.L.A. in respect of persisting to level false and baseless allegations against the Leader of the House on palpable falsehood deliberately and knowingly with an ulterior motive when the factual position was already clarified by the Hon'ble Chief Minister on the floor of the House.</p>
15. 7-9-1994		5	<p>Proceeding of the meetings of the Committee held on 21-6-94 and 4-7-94 were confirmed.</p> <p>The Committee drafted and finalised the Third Preliminary Report with regard to the question of alleged breach of Privilege against Shri Sampat Singh, M.L.A. and Leader of Opposition in regard to casting aspersions and reflection on the impartiality of the Speaker and using derogatory remarks in his statement published in various newspapers on 4th March, 1993.</p>

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The Committee after some discussion also drafted and finalised the Third Preliminary Report with regard to the question of alleged breach of Privilege given notice of by Shri Ram Rattan, M.L.A. against Shri Karan Singh Dalal, M.L.A. in regard to using abusive and threatening language to kill and intimidate him in relation to the discharge of his parliamentary duties, in the presence of Sarvshri Mohd. Ilyas, Shakrullah Khan, Mahender Partap Singh, Raj Kumar, Dharambir Gauba, Joginder Singh, Mani Ram Keharwala, and Chhattarpal Singh, etc. etc. in the lobby of the House at about 3.00 P.M. on the 11th March, 1993.

The Committee after some discussion further drafted and finalised the First Preliminary Report with regard to the question of alleged breach of privilege given notice of by Shri Jagdish Nehra, Parliamentary Affairs, Minister, Haryana, against Shri Karan Singh Dalal, M.L.A. in respect of persisting to level false and baseless allegations against the Leader of the House on palpable falsehood deliberately and knowingly with an ulterior motive when the factual position was already clarified by the Hon'ble Chief Minister on the floor of the House.

16.	22-9-1994	1	Meeting adjourned for want of quorum.
17.	17-10-1994	2	—Do—
18.	27-10-1994	1	—Do—
19.	7-11-1994	4	—Do—
20.	21-11-1994	2	—Do—
21.	22-2-1995	3	—Do—
22.	28-2-1995	6	D.O. letter dated 24th October, 1994 received from Shri Mani Ram Keharwala, M.L.A. regarding alleged breach of Privilege against Shri Sampat Singh, M.L.A. and Leader of Opposition, was placed before the Committee and the Committee noted its contents.

The Committee after some discussion drafted and finalised the Fourth Preliminary Report with regard to the question of alleged breach of privilege against Shri Sampat Singh, M.L.A. and Leader of Opposition in regard to casting aspersions and reflection on the impartiality of the Speaker and using derogatory remarks in his statement



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published in various newspapers on 4th March, 1993.

The Committee after some discussion also drafted and finalised the Fourth Preliminary Report with regard to the question of alleged breach of privilege given notice of by Shri Ram Rattan, M.L.A. against Shri Karan Singh Dalal, M.L.A. in regard to using abusive and threatening language to kill and intimidate him in relation to the discharge of his parliamentary duties in the presence of Sarvshri Mohd. Iyas, Shakrullah, Khan, Mahender Partap Singh, Raj Kumar, Dharambir Gauba, Joginder Singh, Mani Ram Keharwala, and Chhattarpal Singh etc.etc. in the lobby of the House at about 3.00 P.M. on the 11th March, 1993.

The Committee after some discussion further drafted and finalised the Second Preliminary Report with regard to the question of alleged breach of privilege given notice of by Shri Jagdish Nehra, Parliamentary Affairs Minister, Haryana, against Shri Karan Singh Dalal, M.L.A. in respect of persisting to level false and baseless allegations against the Leader of the House on palpable falsehood deliberately and knowingly with an ulterior motive when the factual position was already clarified by the Hon'ble Chief Minister on the floor of the House.

The Committee after some discussion further drafted and finalised the First Preliminary Report with regard to the question of alleged breach of privilege given notice of by Shri Jagdish Nehra, Parliamentary Affairs Minister, Haryana against Shri Om Parkash Chautala, M.L.A. for making false and wrong statement on the floor of the House on 14th September, 1994, that he was honourably acquitted in the case of seizure of watches by the Custom Authorities.

### Proceedings

A record of the proceedings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

## HOUSE COMMITTEE

The Committee for the year 1994-95, consisting of five Members was nominated by the Hon'ble Speaker on 27th April, 1994. Shri Amir Chand Makkar, was also nominated as special invitee on 24th August, 1994.

2. Shri Sumer Chand Bhatt, Deputy Speaker was the Ex-Officio Chairman of the Committee.

3. The Committee held total number of 11 meetings.

4. The names of the Members and the number of meetings attended by each of them are given in the following table :—

Sr. No.	Name of the Member	No. of meetings attended
1.	Shri Sumer Chand Bhatt, Deputy Speaker, Ex-Officio Chairman	9
*2	Shri Jai Parkash	4
3.	Shri Ram Kumar Katwal	9
4.	Shri Attar Singh	4
5.	Shri Jai Singh Rana	4
**6.	Shri Amir Chand Makkar Special Invitee	2
1.	Shri Amir Chand Makkar	—

\*Shri Jai Parkash, M.L.A. resigned from the membership of the Committee w.e.f. 20-9-1994 on his appointment as State Minister.

\*\*Shri Amir Chand Makkar, who was a Special Invitee of the Committee, was nominated as Member of the House Committee w.e.f. 28-9-94 in the vacancy caused by the resignation of Shri Jai Parkash, M.L.A. on his appointment as State Minister.

5. The dates of meetings held, the number of the Members present and business transacted at each meeting are given below:—

Sr. No.	Date of meeting	No. of members present	Business transacted
1	2	3	4
1.	17th May, 1994	2	<p>(i) The Committee discussed the scope and functions of the House Committee.</p> <p>(ii) The Committee decided to extend the permanent allotment of the 23 rooms already allotted on permanent basis to the members for another one year i.e. upto 28-2-95.</p> <p>(iii) The Committee also decided that a D.O. letter may be written by the Hon'ble Deputy Speaker to all the members except the Minister with the request to give their suggestions for the improvement of Haryana M.L.As. Hostel.</p> <p>(iv) The Committee decided to hold its next meeting at Haryana Bhawan, New Delhi on 10-6-94 at 3.00 P.M. to discuss with the Special Representative-cum-Commissioner, Haryana Bhawan, New Delhi regarding reservation, other facilities for M.L.As at Haryana Bhawan, New Delhi and to know the details of working of telecommunication system i.e. EPABX installed at Haryana Bhawan.</p> <p>(v) The Committee also desired to examine the Director, Hospitality organisation, regarding catering arrangements at Haryana Bhawan, New Delhi.</p>
2.	10th June, 1994 (Haryana Bhawan, New Delhi)	3	<p>(i) The Committee orally examined the representatives of the Haryana Bhawan regarding reservation facilities for the members and also problems being faced by the members in getting accommodation in Haryana Bhawan, New Delhi.</p> <p>(ii) The Committee also discussed the matter regarding installation of new EPABX at M.L.As Hostel in place of old PBX.</p> <p>(iii) The Committee also orally examined the representatives of Hospitality Organisation in regard to catering arrangements at Haryana Bhawan, New Delhi.</p>

1	2	3	4
3.	29th June, 1994	4	The Committee discussed various steps which were required to be taken for the improvement of the M.L.As Hostel and M.L.As Flats.
4	18th July, 1994	3	<p>(i) Letter vide the Endst. No. RFC/94-873, dated 27-6-94, received from the Resident Financial Commissioner, Haryana Bhawan, New Delhi alongwith enquiry report of Sub-Divisional Engineer, Provl. Sub Division No. 1 and the apology tendered by Smt. H.K. Chopra, RTO in respect of the complaint of Sh. Jai Parkash, M.L.A. made in the meeting of the House Committee held on 10-1-94 at Haryana Bhawan, New Delhi was placed before the Committee. The Committee considered the enquiry report and decided to drop the matter in view of the apology tendered by the guilty officials.</p> <p>(ii) Estimate amounting to Rs. 4000/- regarding installation of two way switches to the gysers installed in rooms of the Haryana M.L.As Hostel, was placed before the Committee. The Committee after discussion approved the estimate and desired that the switches be got installed from the concerned department after obtaining the approval of Hon. Speaker.</p> <p>(iii) The Committee discussed the various steps to be taken for the improvement of Haryana M.L.As Hostel and Flats.</p>
5.	29th July, 1994	3	The Committee discussed the various steps to be taken for the improvement of Haryana M.L.As Hostel.
6.	19th August, 1994	3	<p>(i) The Committee discussed the various steps to be taken for the improvement of Haryana M.L.As Hostel and Flats.</p> <p>(ii) Request of Sh. Jai Parkash, M.L.A. for the allotment of a room in the M.L.As Hostel on permanent basis was placed before the Committee and the Committee allotted room No. 20 to the Hon. Member upto 28-2-95 on permanent basis.</p> <p>(iii) Application of Sh. Karan Singh Dalal, M.L.A., regarding providing of Air Cooler, Gysers and Tube</p>

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light in the M.L.As Flats was placed before the Committee. The Committee after discussion decided that the action on the application be taken after the finalisation of the matter regarding Handing over the maintenance of the M.L.As Hostel and M.L.As Flats to the PWD B&R Haryana.

(iv) A complaint received from Shri Ram Kumar Katwal, M.L.A. regarding non-providing of a room to him in Haryana Bhawan, New Delhi on 10-8-94 was discussed by the Committee and the Committee desired that the photostat copy of the complaint may be forwarded to the Resident Financial Commissioner, Haryana Bhawan, New Delhi to enquire into the matter and to submit a report in this respect to the Committee.

6th September, 1994 3

(i) In the absence of the Ex-Officio Chairman (Shri Sumer Chand Bhatt, Deputy Speaker) Sh. Jai Parkash a member of the Committee was chosen to preside over the meeting.

(ii) The request of Sh. Chhattar Pal Singh, M.L.A. and Sh. Birender Singh M.L.A. for the allotment of room on permanent basis was placed before the Committee and the Committee allotted room No. 38 and 13 respectively to the Hon. Members upto 28th February, 1995.

(iii) The Committee allotted rooms for the duration of Monsoon Session.

8th-28th September, 1994 4

(i) The request of Dr. Ram Parkash, M.L.A. for allotment of a room on permanent basis in the M.L.As Hostel was placed before the Committee and the Committee allotted room No. 12 in M.L.As Hostel upto 28-2-95.

9th 23rd January, 1995 3

(i) Requests received from Smt. Chandrawati, M.L.A. for change of ground floor M.L.A. Flat on medical ground were placed before the Committee. The Committee decided to keep this matter pending for the time being as no ground floor M.L.A. Flat was vacant.

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(ii) The requests of Sh. Mohan Lal Pipal, M.L.A. for allotment of M.L.As Flat was placed before the Committee. The Committee desired that application may be kept pending alongwith other pending applications for consideration at the time of vacation of any Flat.

(iii) The requests of Sh. Azmat Khan, M.L.A. regarding change of room No. 34 to 30 and Sh. Ram Rattan, M.L.A. for change of room No. 6 to 7 were placed before the Committee. The Committee acceded to the requests.

(iv) The request of Sh. Kitab Singh Malik, M.L.A. for allotment of room No. 11 in the M.L.As Hostel on permanent basis was placed before the Committee and it was informed that the Hon'ble member has already occupied the above said room permanently. The Committee thus approved the same.

---(v) The request of Sh. O.P. Chautala, M.L.A. for the allotment of room No. 21 on permanent basis was placed before the Committee and it was informed to the Committee that room No. 20 instead of room No. 21 has already been occupied by the Hon. Member. The Committee thus approved the same.

(vi) The Committee discussed the matter regarding handing over the maintenance of M.L.As Hostel & Flats to the PWD, B&R Haryana and desired that a reminder may again be sent to the PWD, B&R Minister Haryana by the Hon. Deputy Speaker with the request to expedite the matter.

(vii) The Committee discussed the matter regarding cleanliness of the Haryana M.L.As flats and decided that PWD (B&R) authorities be asked to provide the Sweepers for the cleanliness of the M.L.As Flats, Haryana as per the past practice so that no inconvenience is caused to the Hon. Members.

1	2	3	4
			Makkar, a member of the Committee, was chosen to preside over the meetings.
11. 22nd February, 1995	2		<p>(ii) The Committee discussed the steps to be taken for the improvement of M.L.As Hostel/Flats.</p> <p>(i) The Committee discussed various steps to be taken for the improvement of the M.L.As Hostel and Flats.</p> <p>(ii) The Committee allotted the rooms for the duration of Budget Session 1995.</p> <p>(iii) Proceedings of the meetings of the House Committee held on 17-5-94, 10-6-94, 29-6-94, 18-7-94, 29-7-94, 19-8-94, 6-9-94, 28-9-94, 23-1-95 and 14-2-95 were confirmed.</p>

### Proceedings

A record of the proceedings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

### **LIBRARY COMMITTEE 1994-95**

The Committee consisting of six members was nominated by the Hon. Speaker on 27th April, 1994 for the year 1994-95. Shri Amir Chand Makkar, a Member of the Committee was appointed as Chairman. Shri Mani Ram Rupawas, M.L.A. was nominated as Special Invitee to serve on the Library Committee with effect from 5th July, 1994 for the remaining period of the year 1994-95.

The names of the Members, Special Invitee of the Library Committee and number of meetings attended by each of them out of the total number of 46 meetings (this number includes the 4 meetings in which business could not be transacted for want of quorum) the total number of 46 meetings held during the period under review are given below:—

Sr. No.	Name of the Members	No. of Meetings attended
1.	Shri Amir Chand Makkar, Chairman	38
2.	Dr. Ram Parkash	43
3.	Smt. Chandrawati	13
4.	Shri Dharampal Singh	17
5.	Shri Amar Singh Dhanday	28
6.	Smt. Janki Devi Mann	8
7.	Shri Mani Ram Rupawas	28

The Committee selected the publications on different subjects. The value of the publications purchased during the year including the cost of Newspapers/Magazines etc., was Rs. 1,24,446-90. In addition to it Government publications worth Rs. 6613/- were also purchased.

### **MEETINGS HELD AND BUSINESS TRANSACTED**

Details regarding the dates of meetings held, number of Members



present and business transacted, in each meeting are given below :—

Sr. No.	Date	No. of Members (Including Spl. Invitee) present	Business Transacted
1.	11-5-94	4	The Research Officer, Haryana Vidhan Sabha welcomed the Members of the Committee and explained to them the scope and functions of the Library Committee.
2.	16-5-94	3	(i) The Committee selected 5 books for the Library. (ii) The Committee decided that suggestions for the purchase of books be invited from all the Members of Haryana Vidhan Sabha. (iii) The Committee also decided to invite quotations from all the booksellers and publishers for purchasing the books on subsidised rates.
3.	23-5-94	4	(i) The Committee selected 9 books for the Library. (ii) The Committee confirmed the proceedings of the meeting held on 11th and 16th May, 1994. (iii) The Committee decided to hold its meetings at Haryana Bhawan, New Delhi on 8th and 9th June, 1994.
4.	1-6-94	5	The Committee selected 4 books for the Library.
5.	8-6-94 (Delhi)	4	The Committee selected 74 books for the Library.
6.	9-6-94 (Delhi)	4	The Committee selected 19 books for the Library.
7.	15-6-94	4	The Committee discussed the matters of common interest with the Sister Committee of Bihar Legislative Assembly and took a round of the Haryana Vidhan Sabha Library.
8.	23-6-94	3	The Committee selected 14 books for the Library.
9.	30-6-94	2	The Committee selected 6 books for the Library.
10.	5-7-94	5	The Committee selected 6 books for the Library.
11.	11-7-94	2	The Committee passed a condolence resolution at the tragic death of Punjab and Himachal Pradesh Governor and Administrator of Chandigarh Shri Surendra Nath and 9 other Members of his family in a plane crash and thereafter meeting of the Committee was adjourned without transacting any business as a mark of respect to the departed leader.

1	2	3	4
12. 21-7-94	6	(i) The Committee selected one book for the Library.	
		(ii) The Committee desired that the details about the introduction of Computer system in the Library be worked out.	
13. 27-7-94	6	(i) The Committee selected 7 books for the Library.	
		(ii) The Committee decided to undertake the study tour to the states of Assam, Meghalaya and Sikkim with effect from 18th October, 1994 and to hold its meeting at Haryana Bhawan, New Delhi on 17th and 31st October, 1994.	
14. 3-8-94	4	The Committee selected 7 books for the Library.	
15. 11-8-94	4	(i) The Committee decided to drop the matter regarding introduction of Computer System in the Library for the time being due to shortage of accommodation and paucity of funds.	
		(ii) The Committee selected 6 books for the Library	
16. 18-8-94	4	(i) The Committee selected 7 books for the Library.	
		(ii) The Committee approved its study tour which was chalked out in its meeting held on 22-7-94 to the States of Assam, Meghalaya and Sikkim w.e.f. 18th October, 94 to 29th October, 1994.	
		(iii) The Committee confirmed the proceedings of the meeting held on 23rd May, 1st, 15th, 23rd, 30th June and 11th July, 1994.	
17. 24-8-94	5	(i) The Committee selected 7 books for the Library.	
		(ii) The Committee desired that the stock verification of books of Library be done and completed by the 31st December, 1994.	
		(iii) The Committee confirmed the proceedings of the meeting held on 5th, 21st, 27th July and 3rd and 11th August, 1994.	
		(iv) The Committee decided to hold its meeting at Haryana Bhawan, New Delhi on 21st and 22nd September, 1994.	
18. 25-8-94	1	No business was transacted for want of quorum.	
19. 31-8-94	3	The Committee selected 6 books for the Library.	
20. 7-9-94	3	The Committee selected 6 books for the Library.	

1	2	3	4
21.	21-9-94 (Delhi)	2	The Committee selected 50 books for the Library.
22.	22-9-94 (Delhi)	2	The Committee selected 40 books for the Library.
23.	28-9-94	4	(i) The Committee selected 3 books for the Library (ii) The Committee confirmed the proceedings of the meeting held on 8th, 9th June, 1994, 18th, 24th & 31st August, 1994 and 7th Sept., 1994. (iii) The Committee approved the discount offered by the various booksellers and publishers while purchasing the books for the Library :— 1. All Indian Books 15% 2. Foreign Books 10% 3. Law Books Whatever discount decided after negotiation. 4. Govt. Publication Net price. (iv) The Committee decided to postpone its study tour to the states of Assam, Meghalaya and Sikkim which was to commence from 17th Oct., 1994.
24.	4-10-94	6	The Committee selected 5 books for the Library.
25.	12-10-94	4	The Committee selected 8 books for the Library.
26.	18-10-94	5	The Committee selected 4 books for the Library.
27.	26-10-94	4	The Committee selected 8 books for the library.
28.	2-11-94	2	No business was transacted for want of quorum.
29.	9-11-94	4	The Committee selected 14 books for the Library.
30.	16-11-94	5	(i) The Committee selected 4 books for the Library. (ii) The Committee decided to hold its meeting at Hisar on 8th and 9th December, 1994 to study the activities and functioning of the Library of C.C.S. Haryana Agricultural University, Hisar.
31.	23-11-94	4	The Committee selected 9 books for the Library.
32.	29-11-94	5	(i) The Committee selected 8 books for the Library. (ii) The Committee confirmed the proceedings of the meeting held on 21st, 22nd and 28th September, 1994, 4th, 12th, 18th & 26th Oct., 94 and 16th November, 1994.

1	2	3	4
33.	8-12-94 (Hisar)	4	The Committee discussed various matters relating to the working of C.C.S. Haryana Agricultural University, Hisar with the Librarian of the said Library.
34.	9-12-94 (Hisar)	4	The Committee discussed various rules and procedures regarding the Library with the Librarian. The Committee also took a round of the Libraries of the various Colleges.
35.	15-12-94	2	No business was transacted for want of quorum.
36.	21-12-94	4	(i) The Committee selected 6 books for the Library.  (ii) The Committee again decided to undertake the study tour to the States of Assam, Meghalaya and Sikkim w.e.f. 21st January, 1995.
37.	29-12-94	4	The Committee passed a condolence resolution on the sad demise of Giani Zail Singh, the seventh President of India and thereafter the meeting of the committee was adjourned without transacting any business as a mark of respect to the departed Leader.
38.	4-1-95	6	The Committee selected 8 books for the Library.
39.	11-1-95	4	(i) The Committee selected 12 books for the Library.  (ii) The Committee decided to postpone its study tour of Assam, Meghalaya and Sikkim up to the 2nd week of February.
40.	18-1-95	5	The Committee selected 9 books for the Library.
41.	25-1-95	4	The Committee selected 4 books for the Library.
42.	1-2-95	4	(i) Consideration of papers placed before the Committee.  (ii) The Committee selected 11 books for the Library.  (iii) The Committee again decided to undertake its study tour as scheduled earlier.
43.	7-2-95 (Delhi)	2	No business was transacted for want of quorum.
44.	14-2-95	3	(i) The Committee selected 7 books for the Library.  (ii) The Committee confirmed the proceedings of the meeting held on 9th, 23rd, 29th November, 1994 and 8th, 9th, 21st, 29th December, 1994 and 4th, 11th and 18th January, 1995.
45.	21-2-95	3	(i) The Committee selected 8 books for the Library.  (ii) Consideration of papers placed before the Committee.
46.	1-3-95	3	The Committee selected 22 books for the Library.

## COMMITTEE ON PETITIONS

1. (i) The Committee consisting of five members of the Vidhan Sabha was nominated for the Eighth Vidhan Sabha in the month of February, 1994 by the Hon'ble Speaker under rule 186(1) of the Rules of Procedure and conduct of business in Haryana Legislative Assembly and notified on 25th February, 1994.

(ii) Shri Sumer Chand Bhatt, Deputy Speaker was nominated as the Ex-Officio Chairman of the Committee.

(iii) The names of the members of the Committee are given below:—

Sr. No.	Name of the Member	
1.	Shri Sumer Chand Bhatt, Deputy Speaker	Ex-Officio Chairman
2.	Shri Brij Anand, M.L.A.	Member
3.	Shri Rajinder Singh Bisla, M.L.A.	Member
4.	Shri Chhattar Singh Chauhan, M.L.A.	Member
5.	Shri Jai Pal Singh, M.L.A.	Member

(iv) Meeting held and business transacted.

The Committee did not held any meeting upto 26th August, 1994.

2. (i) The Committee consisting of five members of the Vidhan Sabha was nominated for the Eighth Vidhan Sabha in the month of August, 1994 by the Hon'ble Speaker under Rule 286 (1) of the Rules of Procedure and conduct of Business in the Haryana Legislative Assembly and notified on 26th August, 1994.

(ii) Shri Sumer Chand Bhatt, Deputy Speaker was nominated as the Ex-Officio Chairman of the Committee.

(iii) The names of the Members of the Committee are given below:—

Sr. No.	Name of Member	
1.	Shri Sumer Chand Bhatt, Deputy Speaker	Ex-Officio Chairman
2.	Shri Brij Anand, M.L.A.	Member
3.	Shri Mani Ram Keherwala, M.L.A.	Member
4.	Shri Chhattar Singh Chauhan, M.L.A.	Member
5.	Shri Jai Pal Singh, M.L.A.	Member

(iv) Meeting held and business transacted.

The Committee did not held any meeting upto 13th February, 1995.

3. (i) The Committee consisting of five members of the Vidhan Sabha was nominated for the Eighth Vidhan Sabha in the month of February, 1995 by the Hon'ble Speaker under Rule 286(1) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly and notified on the 13th February, 1995.

(ii) Shri Sumer Chand Bhatt, Deputy Speaker was nominated as the Ex-Officio Chairman of the Committee.

(iii) The names of the member of the Committee are given below:—

Sr. No.	Name of the Members	
1.	Shri Sumer Chand Bhatt, Deputy Speaker	Ex-Officio Chairman
2.	Shri Brij Anand, M.L.A	Member
3.	Shri Mani Ram Keherwala, M.L.A.	Member
4.	Shri Chhattar Singh Chauhan, M.L.A.	Member
5.	Shri Jai Pal Singh, M.L.A	Member

(iv) Meeting held and business transacted

The Committee did not held any meeting upto 31st March, 1995.

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